[Shri B. Rachaiah]

43

With these few words, Sir. I support the Bill which has been placed before us by the Minister of State in the Ministry of Finance, for our acceptance.

MR. DEPUTY CHAIRMAN. House stands adjourned till 2.30 P.M.

> The House adjourned for lunch at two minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock. Mr. Denary Chairman in the Chair.

REFERENCE TO THE ARREST OF MAHARANI GAYATRI DEVI

SHRI BHUPESH GUPTA (West Bengal): Sir, I have a matter to raise. As you know, in this House we have been raising the matter relating to the ex-Rajmata of Jaipur, ex-Maharani Gayatri Devi. We understand from the report that has been made to the other House by the Government or the Chair that she has been arrested under Foreign Exchange (Regulation) Act. Now, Sir, it is proper that the Government should tell us about it. We understand that she has been lodged in Tihar iail. We also understand that ex-Maharaja Bhawani Singh, Vir Chakrai or something else I do now know, has also been under arrest.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, I think we saw Maharani Gayatri

SHRI BHUPESH GUPTA: When I saw her, I just ran way. I told my friends that I ran away after having seen her. Now, it has been reported yesterday in the other House at 5.30 P.M. or so that she has been arrested for violation of Foreign Exchange (Regulation) Act or whatever it is. In this House, we have been giving this advice to the Government again and again. What about the violation of the Gold Control Act? That should also be there. We are not vindictive.

MR. DEPUTY CHAIRMAN: If it has been reported to the other House, it will also be reported here. Now, we proceed with the Bill.

SHRI BHUPESH GUPTA: For the first time in India, these Maharanis are going to jail. It is a very very interesting thing.

They have been accustomed to palaces. This shows the temper of the limes.

MR. DEPUTY CHAIRMAN: There is already another Maharani in jail.

SHRI BHUPESH GUPTA: I do not know how many are there. But, according to the reports, two are there. Therefore, something should be told. What about the case for violation of the Gold Control Act. She was found in possession of primary gold which is an offence punishable with seven years' imprisonment. This thing should be told. I do now know whether Mr. Pranab Mukherjee has got it. His Ministry needs congratulations on the prosecution part of it. Anyway, I am not concerned with the Lok Sabha thing.

MR. DEPUTY CHAIRMAN: Now. we proceed with the business.

THE BANKING SERVICE COMMIS-SION BILL, 1975—Contd.

SHRI JANARDHANA REDDY (Andhra Pradesh) . Sir, I welcome the Government decision instituting the Banking Service Commission. This gives a ray of hope that at least Government will try to recruit the right personnel, as our hon. Minister told us in the morning, the right personnel, for the fulfilment of the commitment we haive given to the people. The nationalisation of banks and the social control over the banks has given rise to so many aspirations, particularly, in the common man, the small farmer, the smaill businessman, specially in rural areas. Unfortunately, the banks could not rise to the occasion and meet the aspirations of the people. And it is still there as an aspiration. Sir, they thought that hereafter, the moneylender will not be there and that they can go to the banks, and that banking may become a kind of habit with them. But, unfortunately, that was not to be. I feel this is primarily because the banking system has not reached the rural areas at all. The State Governments and the Central Government used to say that co-operative institutions are there to meet the demand of the rural areas. But we know pretty well how these co-operative institutions are nowadays functioning. They have become almost the pocket institutions of some individuals or certain families alone. There are hundreds of instances which one can quote on the floor of the House where these co-operative institutions are misused primarily in the rural areas, where only the

rich and feudal elements are controlling these co-operative institutions. Sir. if I want to state specific instances of my area alone, a small twon where the Samiti headquarters is located, for example, a rural bank was set up ten years ago, and the top-man of that Samiti has swindled nearly four lakhs of rupees. And it was proved beyond doubt in an inquiry. But finally the State Government replied that the records were burnt in the agitation. I do not know why that particular record alone was burnt in the agitation. To some extent, the courts are also putting their spokes in these affairs. Well. Sir. unless we take the banking facility to the rural areas, unless we make our personnel trained to work in rural r.reas and meet the demands of these small farmers, we will not be able to implement the banking policy which the Government has envisaged.

Sir, if I quote one particular instance from my part, one of the biggest branches of the State Bank is there in Gudur in Andhra Pradesh. Last year, in 1974-75. Rs. 49 lakhs were given as advances, out of which, Rs. 50,000 alone was given to the small businessmen, rikshaw pullers, pan wallas, etc. Only Rs. 50,000 was given to these people. But they say in numbers that we have given to 100 people whereas the rest of Rs. 48.50 lakhs has gone to only 12 people for some mica business or cinema business or some such thing. This kind of thing is still happening because, I feel, though the Government has committed to certain policies, committed personnel are not there in the banks. That is the reason why when the Government of India came forward with a Bill to institute a Banking Service Commission, I felt that it is definitely going to help to recruit the right person, the right person in the sense of a committed person, to take care of the policy of the Government. Unless we got a committed person at the implementing end, the Government will not be able to implement its policy. It will remain a slogan.

Further, Sir. the banking facility is not having a wide publicity. Sometimes we see in the newspapers photographs showing small farmers getting the loans. But the rural mass has not been educated in these matters. A rural branch of the State Bank

started functioning in my area some two years back. A weavers' community came to me and asked me to tell the Agent to give them a loan of Rs. 1,000 so that they could purchase yarn in season and make a living out of it and also repay the loan later. When I approached the Bank Agent, he told me that he could not give more than ten loans as the money was not available. But. the very next day he gave a lakh for the construction of a cinema theatre, which is not a productive loan. Sir. I am not complaining against the Agent. Perhaps his feeling is that it is very difficult to recover the money, even though I stand guarantee. That is the thinking of banking personnel, who are there today. There should be an over-all change in the banking personnel That is what I want to bring to the notice of the Government. The very concept should be changed. I do not know why the headquarters of the Reserve Bank are in Bombay. Why are they not in Delhi'? Bombay is a place where the affluent society is living. The office of the Chairman and other offices are in Bombay. In no other country in the world, I think, the headquarters of the Reserve Bank are located in a place which is not the capital. So, right from the Reserve Bank up to the lower levels of banking personnel. We should have a kind of rethinking and change and complete reorientation should be done. I hope the Government will take the this Banking opportunity of Service Commission Act and recruit right type of personnel. I have no hesitation in saying that it is the banking personnel, apart from the policies of a bank, which makes a bank. The personnel of a bank can change the atmosphere in a bank to a large extent. The other day in the other House a reference was made about the Andhra Bank. I do not know the reasons behind that. But, I can say that the very atmosphere in the Andhra Bank is now changed. The Managing Director and the Chairman of the Bank happened to be a man thrust on them by the Reserve Bank one and a half years ago. They have tolerated them. They thought that he will change and improve banking facilities. A mere increase in the deposits is not a great thing on the part of a Chairman. Finally, the management and the depositors passed a resolution against the Managing Director and the Chairman saying openly that the Bank could not flourish

[Shri lanardhana Reddy]

well in the hands of that gentleman. As my friend, Mr. Anandam, was rightly pointing out, I do not know whether there is any provision to recall him back but I can assure the House that the continuance of the present Chairman is not in the interests of the Bank. So, it is the personnel who cause difficulties in a bank. He interfered in bank administration. He interfered even in getting some of bis friends elected as Directors. That means that he wants to interfere in the working of administration and Board also. This causes a kind of bad feeling in the minds of shareholders and finally they were forced to pass a resolution.

Sir, I request the Government to look into this affair and do something to rectify the affairs of the Andhra Bank. It is a big bank operating in my State.

I also request the Government and the Minister to have some sort of guidelines given to the Commission so that they may recruit right persons, by right persons 1 mean the committed persons, to carry out the feelings and policies of the Government through banks. Banking system is not merely an institution which is responsible for the custody of money. It is an institution which is part and parcel of the machinery responsible for the development of the country. We should not forget that. We should make banking a habit with the people.

Thank you very much, Sir. With these words I support the proposed Bill designed to regulate the recruitment of personnel in the nationalised banks.

SHRI HAMID ALI SCHAMNAD (Kerala); Deputy Chairman, Sir. I congratulate the Government for having brought the Banking Service Commission Bill. Really I support this Bill wholeheartedly.

The Banking Service Commission Bill is meant to provide for the establishment of a Commission for the selection of personnel for appointment to services and posts in certain banking institutions and for matters connected therewith or incidental thereto. Sir, when banks were nationalised everybody was happy because everybody thought that the banking institutions were going to help the people at large. Before banks were nationalised, the bank-

ing industry was monopolised by a few individuals or groups of people and, in some cases, it was a family affair, when banks were nationalised, Custodians were put in charge the banks. But what happened was, in many cases the Custodians happened to be former Managing Directors who were shareholders in the banks. When they were appointed as Custodians of these banks, they recruited hundreds of people as senior officers, junior officers and clerks in the banks. They knew this Service Commission was going to come and their hands would be tied and so they recruited hundreds of people, their relatives kith and kin, who have been absorbed already even after the nationalisation took place. I appeal to the Minister that till this Act comes into force and till a Commission is appointed, a stay order should be issued that they should not appoint permanent officers. If at all, for emergency's sake, they can appoint only temporary officers. This will definitely avoid corruption that is already prevailing in the appointment of officers and other cadres in the banking service. Nepotism also car) be avoided to a very great extent by doing this.

Going into details of the various provisions of the Bill, I should like to draw the attention of the Minister to clause 4, under chapter II where qualifications of members are prescribed. It reads:—

- "(1) The Central Government shall, by notification, appoint a person to be the Chairman of the Commission and not more than eight other persons to be members of the Commission.
- (2) The Chairman and members shall be persons who, in the opinion of the Central Government, are men of ability, integrity and standing and have special knowledge of or practical experience in financial, economic or business administration or in the administration of Government or in any other matter which would render such person suitable for appointment as Chairman or member."

This part of the clause I welcome. But at the same time you have added a *proviso* which, I am afraid, is a loophole when again monopoly will be there. It reads:—

"Provided that as nearly as may be onehalf of the members shall be persons who, on the data of their respective appointments, have had such experience for not less than ten years in a banking company or in any public sector bank or Reserve Bank or in an institution wholly or substantially owned by the Reserve Bank or a public financial institution."

I do not understand why one-half of the members should be experts. We have public Service Commissions in many States. For example, we have one in Kerala and one in Tamil Nadu. But what they do in Kerala is, for example, when applications are invited for appointment of a Subordinate Judicial Officer like a Subordinate Judge or Munsif, the Service Commission takes the guidance and help of a Judge of the High Court who would be invited to sit with them and guide them in selecting the candidates. Simlarly, when police officers are recruited, the Service Commission invites the Inspector-General of Police to sit with them and guide and help them in the selection of proper officers. When engineers are to be selected, the Chief Engineer is invited to attend and then they finalise the selection. But here if you put more ifian 50% or 50% experts, they would try to monoplise there. So I would appeal to to you to consider this matter and see that this is avoided. Well-qualified experts, efficient people who are fit for administration should be considered for appointment as members of the Commission and not the banking experts alone. On the other hand the Commission could invite or request the Reserve Bank to send their representatives whenever it is necessary or some of the members of the Reserve Bank could be made ex-officio members of the Service Commission. The things could be done in this way.

With regard to the age of the chairman, it is said:

"The Chairman or any member shall hold office for a term of five years from the date on which be enters upon his office or until he attains the age of sixty-five years, whichever is earlier."

Why should it be 65 years? It should be reduced to 60 years.

Now, I should like to draw attention to clause 13. In this clause there are many loopholes provided. Take for example

clause 13(a) which relates to appointment to a post in the clerical or allied cadre on compassionate grounds. Here they have been given right to appoint their own people. Clause 13(a) reads:

"for appointment to a post in the clerical or allied cadre, on compassionate grounds (in pursuance of the scheme framed by a public sector bank in consultation with the Commission and with the previous sanction of the Central Government), of a dependant of an employee who had died while in the service of the public sector bank."

This shows that they have been given rigjtf to appoint their own people. Many States in India give all appointments to the Public Service Commission. For example, if a District Collector wants his own attendant to be appointed, he has to ask the Public Service Commission to recruit and send the attendants to him. That would be in keeping with the integrity, impartiality, equity and justice. So, here also I would request the entire posts, even the clerical posts, should be given to the Service Commission. There should be regional Service Commissions for different States.

The other important clause to which I should like to draw attention is clause 17. I really welcome this clause. This is really in tone with our Constitution, i.e.:

"The Central Government may, by order, direct that in relation to every public sector bank, reservations in favour of the Scheduled Castes, Scheduled Tribes and other categories of persons shall be made in such manner and to such extent as it may specify."

They have not said which 'other categories of persons'. Here I humbly submit that OBC, i.e. other backward communities, should also be given reservations in banking appointments. When I say other backward communities, I definitely mean Muslim community. Muslim community is backward not because it is a minority. There are other minority communities in India, very progressive. For example. Catholic community. They are highly educated, technical people are there. I do not think they are backward as such. So, I say, Muslim community is backward not because it is a minority community but because they are

Banking Service

51

backward educationally, economically, socially; they are much backward than other communities. As far as this matter is concerned, the Kerala Government appointed Nattopi Damodaran Commission to find out whether Muslims are backward or not. This Commission went round the country, took facts and figures and collected data. In his report, he has said, not only Muslims but a few other communities also come under the category of 'backward community'. They are socially and educationally more backward than other communities. So, the benefit of reservation could be extended to the Muslim community as well as to those other communities also. So also in Karnataka they appointed a Commission. I do not know about the report of that Commission. Here a Commission should be appointed to find out which are the communities in our country which are backward, socially, economically and all that. If you find these people are also backward in all respects, then this reservation should be provided to them in the best interest of the nation and for the progress of our

With these words, I conclude, heartily welcoming this Bill.

DR. M. R. WAS (Maharashtra): Mr. Deputy Chairman, Sir, it is but natural that any step forward in improving the services of our banks should be welcomed, and the present Bill is a step in this direction. But, at the same time, I should like to draw the attention of the Minister and all hon'ble Members to the fact that in taking this step forward we are also running into some dangers which are already lurking in the field of banking services. As has been mentioned by some of the speakers earlier, when we nationalised banks six years ago, we had certain anticipations and hopes. I do net say that those anticipations and hopes have been belied. But, at the same time, I think it is time that we take a review of the developments since then.

, In reference to this particular Bill, what comes to light is that we have a kind of establishment in the banking services, and in appointing a commission like this, we should be very careful that we do not perpetuate this establishment because what has failed us in the larger scope of the nationalisation is that services which should

have reached wider sections have not reached to the extent that we hoped for. And one of the reasons is that those running the banking institutions have not changed their mentality. And now, here, when we read the Bill, one of the first things I find is that the Government has allowed almost 60 per cent of representation to the establishment. By establishment I mean those with qualification that they have served for 10 years in the present banking institution, and all that. I said more than 50 per cent for the reason that 50 per cent of the S members and the chairman ate intended to be required with banking experience etc. In addition to that, we have provided that this person may not have more than five years of term. So naturally the chairman will be somewhere around 60 because then after five years he need not have any further extension. Sir, 1 would very much reiterate the suggestion made by the other Members that this term limitation of five years should be dispensed with in order to enable younger people to take up chairmanship. But the reservation of almost 50 per cent of the other seats under the Commission is a very dangerous trendy in my opinion, because we are trying to set up rules of recruitment and we are channelising it through this Commission.

Commission Bill, 1975

This is a very welcome step because many malpractices are existing. This is a profession which is very much sought after today because, as an hon'ble Member said, a peon draws higher salary than some of the zila parishad officers. Even in cities, they have got much higher salary status than most of the other Government organisations and others. This is a 3 P.M. job which is very much sought after and a lot of corruption exists. Now, with this new Bill we may remove a little part of this corruption, but the basic malady of recruiting the wrong type of person will continue even after this. In fact we may even perpetuate it, as I said earlier. The reason for this fear mine is that we will be framing rules on the basis of the candidate being a B.Com. or a B.A., whatever may be the qualification. Now, all our universities and educational institutions are urban-oriented. So, what we are going to do is to have an urban-oriented course of education and transfer the man to a village.

The minute he goes to a village he becomes a Chota Babu, because he will be drawing a much better salary than everybody else. He will have a kind of status symbol because he will be a B.Com. and he will have the additional advantage that he has been selected by some commission. Now, if this sort of mentality is allowed to percolate to the villages, which is already happening, 1 am afraid we will not put a man who wants to render service to the community. He may be a Chota Babu or a Chota boss trying to dominate the scene of rural credit. For that I would request the Government to consider this only as a partial step towards progress. They must immediately institute a proper enquiry and set up a commission to regulate the studies which will enable a person to be rcci-uited to the banking service. They should be rural-oriented studies, so that no qualification of speaking English in a convent school manner should be prescribed. They must learn the language of the people whom they are going to serve. I know this is not an easy task, but unless we make a beginning that side also, beginning only from this side will lead to the danger which L have pointed out and we will recruit people who have no affinity with the people whom they are supposed to serve. As has already been mentioned in the Bill, we will have regional committee's, but we should also have a regionally oriented educational course for recruiting people. If the central recruitment system is there, a set question paper will be there. With the urban-oriented convent education, the person will get preference. In the viva-voce he will fare better and he will be appointed by the Commission. He will be smarter than any poor villager. If this is going to be the result of this Commission, I am afraid, instead of helping expansion in the right direction, we might be perpetuating a kind of bureaucratic rigidity, coupled with class-consciousness. This is something which we should, from the beginning endeavour to

As for the composition of the Commission,' as my friend, Mr. Rachaiah, has already pointed out, unless we have on the Commission people who have got affinity With the people, the selection is bound to be one-sided and lopsided. These people who have the mentality of banking for the Birlas and Tatas will look down upon them. I am not talking at random. I can cite a

number of cases which are happening today. If a villager goes to a bank, first the agent does not let him in. Why, even the peon does not let him in. He says:

ग्राया, क्यों This is the mentality of even a peon who is employed in a bank. Unless we reject such people—the banking service is a part of the service to the people—I am afraid no sort of Commission like this is goin? to help us ultimately. On the contrar, shall bureaucratise more and more and we shall rear up a kind of white-collared employee-class which will dictate to us saying that they are not getting that allowance or this allowance. Even though this is a fairly well-paid service—I do not say they are very well paid—better paid than any other service, you will find greater indiscipline in the ranks of this class than in any other class.

The expansion must be oriented towards the rural area. If we are going to send people of this mentality there, we are going to rear a hydra of a very dangerous nature because bad habits spread easily, good habits do not spread so easily. Let us not send this urban filth into the rural areas. We are making a start only at a lower level. I may say that many other things come from the higher level. Unless we change the mentality at the higher level in the banking service, we are not going to percolate good things at the lower level. The people at the higher level mingle only with the urban and well-to-do people. I can name people, bank chairmen who mingle with top people and hobnobs with them at social, cocktail and drink parties in the evenings. They think that any person who can talk sweetly at the cocktail party is creditable. This sort of mentality should not be there. So, the new selection must also see to this. Those who are in the banking service, those who are bound by the union rules and other contracts may not be dismissed, but they must go through a reorientation course, and they should be again examined whether they have the standard required of modern banking. Unless we do this thing, perco'a-tion downwards will not take place.

There is also the question of the reservation of seats for the Scheduled Castes, the Scheduled Tribes and the Backward

56

[Dr. M. R. Vyas] Communities. But reservation on paper is not going to help. What is happening is this. For example, in the P. & T. all the seats reserved for the backward communities are not being filled up. It is because there are no people qualified to do that job. Unless we bring these petfple to the level of offering them that particular job, how are we going to recruit them. Under clause 12, many vacancies will be there. They will be declared as one-year vacancies. The service will be terminated for a day and thereafter, people will be recruited for another term. Like that, private recruitment will go on for the jobs reserved for the Scheduled Castes and the Scheduled Tribes. So, as I said earlier, along with this Commission, we should set up an educational institution or find out a method whereby we give special facilities to the Scheduled Castes and the Scheduled Tribes to get trained in the services of banking. Unless you do this, I am sure, your quota of 25 per cent or 20. per cent or 10 per cent is not going to be filled. A man will not be able to fill the form; for that he will have to go somebody saying,

"साहब हम को मदद कीजिए" unless we do this, we will not be able to recruit them.

There is another difficulty in the implementation of whatever is planned. We are planning a kind of centralised recruitment for these jobs. But as you are aware, there is no uniformity of payment in the banks. The State Bank salaries are different from other banks. So, when you are going to make recruitments for all the banks, there is bound to be partiality in the appointments, because if a particular type of selection is made and the people who are in the Commission feel that the man should be better paid and he should be given a job in X or Y bank at X or Y place. So, a kind of partiality will come in. I would therefore suggest that a kind of uniformity of service, inter-changeability of service, should be introduced. It should be made a condition that in the first five years' of his service, a person should be able to serve in the rural areas, whether it is a village with electricity or a village without electricity. But after getting a good job, they will cry, "I am not posted in Calcutta or Bombay or Delhi.'1 That should not work. Firstly, he cries to get a

job; he exerts all sorts of influence to get it. By comparison, he will get a good job. After getting it, he will still demand that he must be posted in a place where he could have a better house, he could have better things. Then, the idea of serving in the rural area will not be there. And it will have to be justified saying, "Ob! he is a well-educated man; the poor fellow does not have a cinema in his village or this or that in the village." That concept of the educated people must be removed. I think this mentality has to be fought. I would very much appreciate if along with the Bill and along with the implementation of the Bill the Government applies its mind how to educate, how to rear a kind of person who can serve the people in the name of banking. As I said, a kind of educational institution may be provided for in the various parts of the country, and the examinations then held must be on the basis of specialised local services and requirements so that when the person appears in particular area, say, in some villages of Orissa he should know the mentality of the tribals, he should know #the conditions of the tribals and not whether he knows or not the Keyne's Theory of Banking. I am sure Keyne's Theory of Banking will not be of great service to a person who works in a village. Let us have a standard of education which will befit the requirements and serve the people ultimately.

In the end I would request the Minister let us not complicate the social disorder which is already existing in the services of banking. Let us not give further impetus to the corruption which is already existing in the banking services. Let us find out a way by which the new steps will lead to greater cooperation with the people and for the people.

श्री श्याम लाल यादव (उत्तर प्रदेश):
माननीय उपसभापित जी, जो विधेयक सदन
के सम्मुख प्रस्तुत है, उसका स्वागत करते
हुए मैं कुछ मुख्य बातों की तरफ माननीय
मंत्री जी का ध्यान ग्राकिषत करना चाहता
हूं । जब बैंकों का राष्ट्रीयकरण हुआ उस
समय से ही यह ग्रावश्यक था कि सभी
बैंकों में केन्द्रीय स्तर पर कर्मचारियों की
भरती होने की व्यवस्था होती । उम
उद्देश्य की पूर्ति के लिए यह विधेयक लाया

गया है । मान्यवर, बैंकिंग कमीशन ने अपनी सिफारिणों में इस बात पर विस्तार से विचार किया ग्रौर इस विधेयक में बैंकिंग कमीशन के कुछ सुझावों का समावेश किया गया है।

Banking Service

लेकिन में समझता हं कि उस बैंकिंग कमीशन की रिपोर्ट में जो आशंकाएं व्यक्त की गई थीं उनमें से कई एक को सुधारने का प्रयास नहीं किया गया है। एक बात की तरफ कई सदस्यों ने, मेरे पूर्व बक्ताओं ने, डा० व्यास ने भी और शामनाड जी ने ध्यान शाकषित किया. उसी तरफ आपके माध्यम से मैं सरकार का ध्यान श्राकषित करना चाहता हूं । ग्राजवींक की सेवा हमारे देश में. सर्वोच्च सेवा मानी जाती है। कोई जमाना था जब इंडियन एडिमिनिस्ट्रेटिव सर्विस, सिविल सर्विस. चाहे यनियन सरकार की हो या प्रादेशिक सरकार की. ग्रच्छी मानी जाती थी. ब्राज भी अच्छी है, लेकिन बैंक सेवा में लगे हए लोगों के जो वेतनमान हैं, जो उनको सुविधाएं हैं. जो उनकी काम करने की गर्ते हैं, सेवा की शर्तों में बद्धि करने के लिए बातचीत करने का श्रधिकार जो उनको प्राप्त है और सेवा करने का जो उनका उपयक्त स्थान होता है, जनता के बीच उन्हें जाना नहीं पड़ता, संकट बहुत नहीं होता. इन तमाम बातों को देखते हए आज देश में मेरी राय में बैकिंग सेवा से बढ़ कर उत्तम सेवा कम स्थानों पर है । एक-दो ऐसी और पविकास सेक्टर संस्थाए, हैं जहां इस प्रकार की सुविधाएं हैं ग्रीर ग्रधिकतम वेतनमान उपलब्ध है । वैसी सुरत में यह आवश्यक है कि इन सेवाओं में हर वर्ग के लोग जाएं। ग्रधिक-तर लोग गांवों में रहते हैं, इस लिए उनके लडके अधिक जाने चाहिएं, लेकिन मंत्री जी इस पर विचार करेंगे तो देखेंगे कि बैंकिंग सर्विसेज में जो लोग, अभी काम कर रहे हैं उनमें ज्यादातर प्राने ही काम कर रहे हैं. राष्टीयकरण के बाद थोड़े से कर्मचारी भरती किए गए हैं, श्रधिकतर वही हैं, खास-

कर ऊंचे पदों पर, जो पहले बैंकों में थे मेरी राय में इस पूरे संगठन को बदलने में कई दशक लग सकते हैं। तो इन बैंकों में ग्रभी तक यह चलता रहा। जब बैंक शुरु हुए थे तो जो बैंकों के मालिक थे उन्होंने ग्रपने निजी संबंधियों को, ग्रपनी जाति बिरादरी वालों को ग्रौर ग्रपने मतावलंबियों को ग्रीर इसी तरह के लोगों को भर्ती किया ग्रीर इस तरह का एक सिस्टम बनाया कि जिस में जनता का कोई प्रभाव इस चनाव में नहीं पडता था । इस विधेयक केद्वारा प्रयास होगा कि स्राम जनता के लोग भी उसमें जाएं। तो यह श्रावश्यक है कि इन वैंकों को केवल गहरों तक ही सीमित न रखा जाए । वहीं के नवयवक ग्रीर शहरों के ही रहने वाले ग्रीर ग्रधिकारी ग्रीर वहां के लोगों के लड़के ही उस में भर्तीन हों. इस का प्रयास होना चाहिए क्योंकि स्नाज भी बैंकों का ग्रधिकांश कार्य जो बडे शहरों में रहने वाले हैं उन से ही संबंधित होता है और गांवों से उनका संबंध तो इतना ही हो सकता है कि उन के यहां चपरासी या स्वीपर गांबों के रहने वाले होते हैं या कुछ नए भर्ती किए हए लोग गांवों के हो सकते हैं। शहर में रहने वालों की प्रवत्ति यह होती है कि ग्राराम अधिक किया जाए ग्रीर काम न किया जाए । मान्यवर, बैंकिंग सिस्टम में कितने श्रादमी लगेहए हैं इस पर विचार किया जाए । बैंकिंग कमीशन की रिपोर्ट आई । उस में बताया गया कि 1970 में बैंकों में कुल दो लाख तीस हजार कर्मचारी थे ग्रौर उस में यह कहा गया था कि 1975 में उनकी संख्या 3 लाख 38 हजार हो जाएगी ग्रीर उसमें 1968 में 20 हजार तो कनिष्ठ ग्रधिकारी थे जिस में 2 हजार नए भरती हुए थे और 1 लाख 32 हुजार लिपिक ग्रीर ग्रन्य कर्मचारी थे ग्रीर इन में 15 हजार की वार्षिक नियक्ति होती थी। इसी प्रकार बैंकिंग सिस्टम में 1970 म लिपिक ग्रीर ग्रिधिकारियों के बीच जो रेक्सो था वह एक ग्रीर 3.5 का था ग्रीरसंभावना यह

[श्री श्याम लाल यादव]

59

व्यक्त की गई है कि अगले दस वर्षों के श्रंदर यह अनुपात एक लिपिक और अधिकारी 1.5 का हो जाएगा। यानी बैकिंग सिस्टम में धीरे-धीरे ग्राफिसर्स ग्रोरियेटेड पर्सनेल बढते चले जाएंगे और बैंकों में धीरे-धीरे लिपिक वर्ग घटता जाएगा और सारे आफिसर्स होते जाएंगे । ग्रौर बैंकों में जो भर्ती करने का तरीका है उसके संबंध में बैंकिंग कमीशन ने जो सिफारिश की है उस में उसने लिखा है कि दो और एक का रेश्यो रखा जाए। लिपिक दो भर्ती किए जाएं तो कनिष्ठ ग्रधि-कारी एक भर्ती किया जाए ।

[The Vice-Chairman (Shrimati Purabi Mukhopadbyay) in the Chair].

इस विधेयक में मान्यवर, यह रखा गया कि 25 प्रतिशत तक कनिष्ठ अधिकारी भर्ती किए जाएं और आगे चल कर जब केन्द्रीय सरकार कोई ब्रादेश देतो यह रेश्यो 33.33 का हो सकता है । इसी कमीशन की रिपोर्ट में यह उल्लिखित है कि यह रेश्यो निम्न कर्मचारियों, लिपिक भ्रौर अधिकारियों का है। किसी-किसी कर्माशयल बैंक में यह रेश्यो शन्य ग्रीर सीका था ग्रीर किसी में 50 श्रीर 50 का था । ज्यों-ज्यों विकास होगा. ज्यों-ज्यों बैंकों का फैलाव अधिक होगा. गांवों के लिए जो कार्यंक्रम है विशेषकर उन में बैंकों का योगदान बढेगा भ्रौर हमारा देश लो कृषि प्रधान देश है । जाहिर है कि कृषि श्रीर उस से संबंधित उद्योग धंधों में बैंकों को अधिक लगना पड़ेगा और उन में ही उन का अधिक कार्य होगा तो अगर गांवों के लोग उन सर्विसेज में नहीं लिए जाएंगे तो मझे भय है कि बैंकों के जरिए जो कृषि भ्रौर उससे सम्बन्धित उद्योग धंधों के उत्थान का कार्य है वह नहीं हो पाएगा और ग्राम जनता की सेवा का, इस देश की 75 फीसदी जनता की सेवा का जो कार्य है वह नहीं हो सकेगा । यह बैंक दिल्ली, कलकत्ता, मद्रास और बम्बई जैसे बड़े-बड़े शहरों में बड़ी-बड़ी ग्रद्धालिकाओं में भौर 20 या 30 मंजिले भवनों में ही

स्थापित होते रहेंगे ग्रौर एयर कंडीशन कमरों में बैठ कर अपना वैकिंग का कार्य करते रहेंगे और अपने कर्मचारियों और अधिकारियों के लिए सुविधाएं प्राप्त करते रहेंगे और साधारण जनता के बीच उसके लिए उनका कोई योगदान नहीं हो सकेगा । खद बैंकिंग कमीशन ने भी इस बात को महसूस किया और उसने अपनी रिपोर्ट के पुष्ठ 351 पर यह लिखा है :

"As, however, the banking industry is spreading to rural areas, persons having close acquaintance of rural conditions are likely to be useful. Moreover, those who are accustomed to live in rural atmosphere, will not feel disgruntled when they are posted to rural branches. Selection tests should, therefore, be so devised that graduates' with rural background are not barred from getting selected".

लेकिन जिस प्रकार की व्यवस्था इस विधेयक में रखी गई है, मुझे भय है कि इसमें वे ही लोग स्थान पा सकेंगे जो शहरी वाता-बरण में रहते हैं, जो शहरी जिन्दगी को पसन्द करते हैं, जिनका रहन-सहन, विचार, तौर तरीका शहरी है, जो गांवों में साम जनता के बीच में जाना पसन्द नहीं करते हैं। ऐसे ही लोग उसमें नियक्त किए जाएंगे। इस कठिनाई से निपटने के लिए मैं समझता है कि माननीय मंत्री जी, प्रयास करेंगे जब वे भायोग का गठन करेंगे।

इस विधेयक में यह व्यवस्था की गई है कि इसका केन्द्रीय कार्यालय नई दिल्ली में होगा । नई दिल्ली की साबादी यों ही रोज व रोज बढ़ती जा रही है। यहां पर आवास की कठिनाई है, फिर लाखों कर्मचारी यहां पर पहले से रहते हैं, फिर दिल्ली का जो शहरी वाताबरण है वह विदेशी वातावरण है, इंटरनेशनल वातावरण है । यहां पर हर कर्मचारी इंटरनेशनल तरीके से सोचता है, हिन्दुस्तान की बात सोचने की उसे फुर्सत नहीं रहेगी । श्रगर इस श्रायोग का सदर दफ्तर,

हैडक्वार्टर इलाहाबाद जैसे शहर में हो. नागपुर जैसे शहर में हो तो मैं समझता हं कि उस पर ज्यादा भारतीयकरण का असर पड़ेगा, कोई उसमें कठिनाई नहीं होगी । वहां पर भी परीक्षाएं हो सकती हैं. सारे देश में इसके रीजनल अाफिसेज हो सकते हैं। श्रापने विधेयक में रखा है कि प्रादेशिक कार्यालय किसी राज्य में या एक स्थान पर या कई राज्यों में रखे जासकते हैं।

Banking Service

दूसरी तरफ जो लिपिक भरती किए जाएंगे, उनके लिए भी जो वहां की क्षेत्रीय भाषाएं हैं उनमें उनकी परीक्षाएं होंगी। विभिन्न प्रदेशों की राजधानियों में उनके लिए परीक्षाएं होंगी और वहां से संबंधित लोग उसमें भरती किए जाएंगे। इसलिए अगर इसका सदरदफ्तर दिल्ली में न हो तो कोई ग्रहित नहीं होगा भीर मैं समझता हं कि इससे कठिनाई भी कम होगी, बोझा कम पडेगा ग्रीर काम ग्रधिक होगा । यदि बाहर इसका कार्यालय होगा तो उस कार्यालय में या जो परीक्षा भवन हो उसमें या जो स्टेट पब्लिक सर्विस कमीशन के सभाभवन हैं उनमें या वहां की युनिवर्सिटी के हाल में परीक्षाएं ली जा सकती हैं।

एक मौलिक बात मैं यह कहना चाहता हं कि भर्ती का रेशो, जैसा मैंने कहा, क्या हो। म्रापने कहा है कि 25 प्रतिशत होगा । म्राज जो 80 प्रतिशत लिपिक है वह 10 वर्ष में ग्राफिसर हो जाते हैं। वरिष्ट ग्रधिकारी जो श्राप नियुक्त करते हैं और जो लिपिक नियुक्त करते हैं उनकी बराबर की योग्यता नहीं होती, मापदण्ड एक सा नहीं होता । जरूर उनमें से आप करिए, लेकिन यह उनका वैधानिक अधिकार नहीं । क्योंकि ऐसी मान्यता श्रापने दे दी इसलिए यह अधिकार उत्पन्न होता है। सिविल सर्विसेज में, स्टेट की सर्विस में ये सुविधाएं प्राप्त नहीं हैं कि जो नीचे का ग्रधिकारी हो वह 80 प्रतिशत ऊपर के ग्रधि-कारी के पद में तरक्की करके चला जाए। जो रेवेन्य ग्राफिसर भरती होता है, मैं

समझता हं कि 20-25 प्रतिशत लोग एस० डी० ग्रो० या डिप्टी कलेक्टर तक जाते हैं। इसलिए इसमें यह नहीं रहना चाहिए। श्चाप लिपिक में ग्रेड रखें. उनको वेतनमान दिया जाए. उनमें से थोड़े से लोग. 25 प्रतिभत लोग तरककी प्राप्त करें जिनमें वरिष्ठ अधिकारी हों और वाकी डाइरेक्ट रेक्रटमेंट हो । ग्राम जनता को मौका मिले कि उनके लडके उन परीक्षाओं में जाकर शरीक हो सकें। नहीं तो जो कर्मचारी भरती कर लिए जाएंगे उनको चिन्ता इस बात की रहती है कि कितनी तरक्की वह कर सकते हैं. उनको बढती तख्वाहें मिलें, उनका टांसफर न हो. उनको बोनस मिल सके, उनको भत्ता मिल सके और इसी लडाई को लडते-लडते 3 लाख कर्मचारी कितना रुपया सरकार का खा रहे हैं यह मैं बता सकता हूं।

इनके रख-रखाव पर भी कांफी रुपया खर्च होता है। यह भी तो राष्ट्र सम्पत्ति है। मेरा कहना है कि इससे जो लाभ हो उसको राष्ट्र के दूसरे कार्यों में लगाया जाना चाहिए । इस पैसे को कालेज बनाने के लिए, ग्रस्पताल बनाने के लिए, सड़क बनाने के लिए, सिचाई की व्यवस्था के लिए खर्च किया जा सकता है। म्राज कल इस पैसे से केवल 3 लाख कर्म-चारियों को ही लाभ पहुंच रहा है जब कि देश की 60 करोड जनता भखों मर रही है, इस देश के मजदूर 50 रुपए, 40 रुपए मजदूरी पाते हैं जो पावर्टी लाइन के नीचे हैं। 3 लाख कर्मचारी हाईएस्ट वेतन पर रखे हए हैं, एयर कंडीशन में बैठते हैं। मैं समझता हूं यह नैतिक न्याय नहीं है, सामाजिक न्याय नहीं है। जब हमने प्रियी पर्स और आई० सी० एस० के श्रधिकार समाप्त कर दिए तो इसके लिए भी ऐसी व्यवस्था करनी चाहिए जिससे वे थोडे से कर्मचारी ग्राधिक स्वार्थन पाकर सरकार के लिए मंशकिल पैदान कर दें। (Time bell rings) इस बारे में मेरा यह सुझाव था कि सरकार को इस संबंध में सोचना चाहिए।

उनको स्रोवर-टाइम दिया जाता है। स्रोवर टाइम की चर्चा माननीय वित्त मंत्री जी Banking Service

63

श्री श्याम लाल यादव ने भी की है। उन्होंने बम्बई में एक ब्यान में कहाथा कि ैंक के एक मामली चपरासी को या डाईवरको 3 हजार रुपएतक वेतन मिलता है। यह तीन हजार तो मैक्सिमम होगा परन्त् कई डाइवर ऐसे भी होंगे जो 2 हजार, एक हजार, 7 सी बेतन पाते होंगे लेकिन दूसरी तरफ आज ग्रेजएट लडका 150 रुपए के बेतन के लिए दर-दर की ठोकरें खा रहा है। जैसा व्यास जी ने कहा कि ग्रगर कमीणन को सफल बनाना है तो स्नावश्यक है कि जो पूराने भर्ती कर्मचारी है उनका वेतन तो यही रहने दिया जाए जो इस समय ले रहे हैं लेकिन जो नई भर्ती होगी उनके लिए एक नया बेतन रखा जाए। सब वैंकों के लिए एक ही वेतन होना चाहिए। जो डिसपैरिटी आ गई है उसे आप को समाप्त करना है।

दूसरी बात मैं कहना चाहता हं कि हमारे संविधान के अनुच्छेद 321 में यह दिया हमा है जो पब्लिक सर्विस कमीशन होगा या राज्यों के सेवा आयोग होंगे उनको दूसरे काम भी दिए जा सकते हैं तो मेरा कहना है कि इनके सेलेक्शन का काम भी उनको दिया जा सकता है । खर, यह काम दूसरे आयोग को सींप रहे हैं तो भी टीक है। मगर इसमें जो सदस्य श्रीर श्रध्यक्ष बनाए जाएंगे उसके संबंध में धारा 2. खंड 4 ग्रीर उपखंड 2 में जो ग्रीर उसके परन्तक में जो व्यवस्था की गई है घुमा-फिरा कर एक ही बात को कहा गया है। घार। 2 मख्य खंड है उसके खंड 4 ग्रीर उपखंड 2 में श्रीर जो परन्तक है दोनों में इस बात को रखा गया है कि अध्यक्ष और सदस्य ऐसे व्यक्ति होंगे जो केन्द्रीय सरकार की राय में योग्य, ईमानदार ग्रीर ख्याति प्राप्त व्यक्ति हैं और जिन्हें वित्तीय, आर्थिक या कारवारी प्रशासन या सरकारी प्रशासन या किसी ऐसे म्रन्य विषय का विशेष ज्ञान या व्यावहारिक श्रनभव है ग्रौर फिर उसमें यह भी कहा गया है कि आधे ऐसे त्यक्ति होंगे जो बैंक, कंपनी या रिजर्व बैंक या किसी ऐसी संस्था में जो

रिजर्व वैंक या किसी लोक वित्तीय संस्था के पुर्णतः या सारतः स्वामित्व में है, का ग्रनुभव हो जैसा हमारे संविधान में है । अगर उसके ग्रनुसार ही प्रावधान होता कि सरकार अध्यक्ष श्रीर सदस्यों को नियक्त करेगी परन्त सदस्यों में यथासंभव लगभग आहे ऐसे होंगे जिनको इस बारे में विशेष ग्रन्भव होगा तब तो टीक होता लेकिन यहां दुसरी ही बात दी हुई है। संविधान में दिया हुआ है कि राष्ट्रपति ग्रथवा राज्यपाल ग्रध्यक्ष ग्रौर सदस्यों को नियक्त करेगा लेकिन उनमें से ग्राघे ऐसे होंगे जो राजकीय सेवाग्रों का अनुभव प्राप्त किए होंगे । इसलिए मेरा कहना है, यहां पर भी वैंक की सेवा का ग्रनभव प्राप्त किए हए सदस्यों को ही रखा जाए । जो ग्राप ने शब्द रखे हैं वे ग्रस्पष्ट हैं, जिनका कोई भी श्रर्थं किसी भी तरह से निकाला जा सकता है। जिसका कोई निश्चित मतलब निकलता । मतलब यह है कि सरकार जिसको चाहेगी नियक्त करेगी । विना वजह ऐसे शब्दों को विधेयक में लाया जाए जिसकी कोई परिभाषा नहीं हो सकती ठीक नहीं है। इसको देखना चाहिए ।

Commission Bill. 1975

तीसरी बात उपखंड 3 में जो है ग्रध्यक्ष या कोई सदस्य उस तारीख से, जिस तारीख को वह ग्रपना पद ग्रहण करता है पांच वर्षों की श्रवधि के लिए या 65 वर्ष की ग्राय का होने तक जो भी इन में से पहले हो पद धारण करेगा । हमारे संविधान में दिया हुआ है कि लोक सेवा ग्रायोग 6 वर्ष की ग्रवधि के लिए रहेगा ग्रगर उसकी ग्राय 65 के बदले ग्राप 60 कर दें तो ग्रच्छा होगा क्योंकि संविधान में पब्लिक सर्विस कमीशन के ग्रध्यक्ष के लिए 60 वर्षकी श्रायुका प्रावधान है।

अगर कोई अधिकारी रिटायर हो जाएगा तो उसको ग्राप नियक्त करते चले जाएंगे । इस प्रकार ग्रन्य लोगों को मौका नहीं मिलेगा. लेकिन जो लोग एक्जोस्ट हो चके होंगे, वे ग्रध्यक्ष ग्रीर ग्रन्य पदों पर बनते चले जाएंगे । मैं समझता है कि यह ग्रच्छी स्थिति नहीं है ।

इसका परिणाम यह होगा कि वे ऐसे लोगों का चयन नहीं कर पाएंगे जो अधिक योग्य भौर कुशल हों । इसलिए मेरा निवेदन यह है कि मंत्री महोदय इस उम्र के सवाल पर अवण्य विचार करें।

जहां तक श्रध्यक्ष भीर श्रन्य सदस्यों का सवाल है, इसमें यह लिखा गया है कि एक सदस्य पांच वर्ष तक कमीणन का सदस्य रह सकता है स्रीर फिर ग्रगर वह ग्रध्यक्ष बन जाए तो पांच वर्ष तक ग्रह्यक्ष के पद पर भी बना रह सकता है जब तक वह 65 वर्ष की ब्रायुको पार न कर जाए । मैं समझता हुं कि इस प्रकार के प्रावधान की जरूरत नहीं है । पांच साल की अवधि सब के लिए लागू होनी चाहिए, इसमें किसी प्रकार का विभेद लागू नहीं होना चाहिए ।

मान्यवर, खंड 6 में कहा गया है कि अगर किसी सदस्य के विरुद्ध कोई ग्रारोप हो तो उसकी जांच करने की व्यवस्था की गई है भीर इस काम के लिए उच्चतम न्यायालय या उच्च त्यायालय के जज की नियुक्त किया जाएगा । यह एक अच्छी बात है । हमारे संविधान में भी यह व्यवस्था है कि क्रगर लोक सेवा ग्रायोगों के किसी सदस्य के विरुद्ध कोई म्रारोप हों तो इस प्रकार की जांच की जाती है। लेकिन इस सिलसिले में मैं यह निवेदन करना चाहता हूं कि जांच **धायोग** की रिपोर्ट प्राप्त होने तक किसी सदस्य को निलम्बित करने की भावस्थकता नहीं है। मैं समझता हं कि इस पर मंत्री महोदय को विचार करना चाहिए । इसके साथ-साथ एक बात के ऊपर मुझे घोर आपत्ति है और बह यह है कि खण्ड 7 में समिति गठित करने के संबंध में आयोग की कुछ शक्तियां दी गई हैं। श्रीमन्, भ्राप जानते हैं कि हमारे देश में जो लोक सेवा भायोग है भीर राज्यों में जो राज्य लोक सेवा ग्रायोग हैं, वे जब उम्मीदवारों का चयन करते हैं तो वे धपने बोर्ड में विशेषज्ञों को भी बुलाते हैं। जैसा भभी व्यास जी ने कहा है कि सभी श्रायोगों में इसी प्रकार 3---280 RSS/75

की पद्धति है। ऐसी स्थिति में इस प्रकार की ग्रलग से समिति बनाने की क्या ग्रा-वश्यकता है, यह बात मेरी समझ में नुहीं आती है। आयोग के अध्यक्ष भ्रष्यवा भ्रन्य 8 सदस्य उस समिति में होंगे । उसकी सेवा की शर्तों में आप भेद किस प्रकार करेंगे ग्रीर इस विधेयक की जो नियनावली है वह उन पर कैसे लागू होगी, यह बात भी मेरी समझ में नहीं स्राती है । जब कमीशन में विशेषज्ञ वुलाए जा सकते हैं तो इस समिति की बात मेरी समझ में नहीं आती है।

खण्ड 10 में ब्रायोग के कृत्यों के संबंध में कहा गया है कि लिपिकीय स्रौर सहबद्ध काडरों ग्रौर कनिष्ठ ग्रधिकारी काडरों में पदों पर, ग्रधिकारियों के काडरों के ऐसे ग्रन्य पदों पर या उनके काडरों में ऐसे पदों पर, जिन्हें केन्द्रीय सरकार अधिसूचना द्वारा विनिर्दिष्ट करे। इस कमीशन में विशेषज्ञ व्यक्तियों की नियुक्ति का तरीका क्या होगा, इसमें स्पष्ट नहीं किया गया है । जो विशेषज्ञ या इंजीनियर भ्रथवा एक्जीक्यूटिव होंगे उनका को**ई काडर** होगा । मेरे विचार से इस प्रकार के लोगों को एक बैंक से दूसरे बैंक में जाने की धनु-मति होगी।

एक बात इस विधेयक में खंड 13 में धन्-कंपा के बारे में कही गई है। अनुकंपा के ब्राधार पर ब्राश्रितों को बैंकों में रखा जा सकता है। इसमें कहा गया है कि किसी ऐसे कर्मचारी के जिसकी मृत्यु पब्लिक सेक्टर बैंक में सेवारत रहते हुए हो गई थी, ग्राश्रित की, आयोग से परामर्श करके और केन्द्रीय सरकार की पूर्व मंजूरी से, नियुक्ति की जा सकती है। कर्मचारी को ग्रगर वेतन, ग्रेचुइटी, प्राविडेन्ट फण्ड ग्रादि मिलता है तो उसके ब्राश्रितों को इसमें कोई दिक्कत नहीं होनी चाहिए । ग्रगर किसी कर्मचारी की मृत्यू किसी एक्सीडेन्ट से हो जाती है तो इस तरह के प्रावधान की बात समझ धाती है। अन्य स्थितियों में भ्रनुकंपा की बात रखी जाती है तो फिर यह बात ग्रन्य सेवाओं में भी

[श्री पराम लाल यादव]

लाग होगी श्रीर श्रनकंपा के बाधार पर **प्राध्यितों** को नौकरी पर रखने की मांग होगी। मैं समझता हं कि इस प्रकार से धनुकंपा का सिद्धान्त वडा घातक सिद्ध होगा । ऐसी स्थिति में इस प्रकार की व्यवस्था की भावश्यकता नहीं है क्योंकि एक बार कोई परम्परा चल जाएगी तो भविष्य में वैंक कर्मचारियों के आश्रित बैंकों में भर्ती होते चले जाएंगे। लेकिन ऐसी परिस्थिति अगर पैदा हो जाए कि कमंचारी की मृत्य कार्य करते हुए हो जाए या बैंक का काम करते हुए हो जाए तो उसके लिए भलग से प्रावधान किया जा सकता है। तो जरूर उसको विशेष ग्रधिकार हो सकता है। चेयरमैन या बोर्ड ग्राफ डायरेक्टर इस तरह का विशोध प्रस्ताव पास करा सकते हैं भीर इसमें कोई दिक्कत नहीं होगी। इसका श्रर्थ तो यह होता है कि अनकम्पा के सिद्धान्त को स्वीकार करके श्राप उनको एक खास अधिकार देने जा रहे हैं। जो इसमें प्रक्रिया लिखी गई है वह यह है कि एक वर्ष के लिए एक भ्रादमी वहां नौकरी में घस जाएगा, टैम्परेरी बेसिस पर और फिर धीरे-धीरे उसको परमानेन्ट कर दिया जाएगा । इस तरह से फिर परामर्शकी क्या वैधता रह जाती है। इसमें जो परामशं की बात कही गई है, उसकी कोई वैधता नहीं रह जाती है क्योंकि वह मादमी यहां पर नौकरी में मा जाता है मौर धीरे-धीरे यहां पर परमानेंट भी हो जाता है। धारा 14 में तो यह लिखा गया है कि श्रायोग को सिफारिश करनी होगी और यह उसका कर्त्तव्य है, लेकिन धारा 13 में यह धर्णन नहीं आता है। धारा 13 में जो नियुक्तियों के बारे में जिक किया गया है। उनको धारा 14 में क्यों नहीं रखा गया है। इसलिए मुझे भय है कि धारा 13 में जो नियुक्तियां होंगी वे श्रायोग की परिधि से बाहर चली जाएंगी । जो बोर्ड होगा, जो बोर्ड श्राफ डायरेक्टर्स श्राफ बैंकों का होगा, उनके मातहत चला जाएगा । यह बात उनके ग्रधि-कार में होगी कि वे चाहे नियक्ति कर लें

या उनमें से कुछ नियुक्तियों **को समाप्त** कर दें।

खंड 17 में जहां ग्रनुसुचित जावियों भीर जन जातियों इत्यादि के लिए ग्रारक्षण की बात कही गई है, मैं भी इस बात को कहना चाहता हं कि इसमें भ्रन्य पिछडी जातियों, मुसलमान और गांव में रहने वाले लोगों के लिए प्रारक्षण की व्यवस्था होनी चाहिए। भारत सरकार ने काका कालेलकर की ग्रध्य-क्षता में एक कमी शन नियक्त किया था भीर जिसके एक सदस्य एस० डी० चौरसिया थे, जो हमारे सदन के एक माननीय सदस्य हैं। उन्होंने भी ग्रौर इस कमीशन ने भी पिछडी जातियों को नौकरियों में सुविधा देने के बारे में बात कहीं है। यही कारण है कि जो आरक्षण की बात खंड 17 में कही गई है उसको पूर्ण किया जा सकता है ताकि हर समाज और वर्ग के लोगों को सेवा करने का भवसर प्राप्त हो सके । इसका मतलब यह है कि जो लोग साधारण लोगों की सेवा करने में हिचकते नहीं हैं उनको इस तरह के काम करने का अवसर दिया जाना चाहिए जिसमें से वे ग्राते हैं।

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY) You have spoken for 45 minutes. Why do you forget that there are other speakers also?

श्री श्यामलाल यादव : श्रीमन्, यही बात नहीं है। मैं एक बात कह कर समाप्त कर दूंगा। जहां तक ग्राडिट करने के सम्बन्ध में बात लिखी गई है, मैं समझता हूं कि इस नियम में यह व्यवस्था होनी चाहिए कम्पट्रोलर एण्ड ग्रीडिटर जनरल जिस तरह से कम्पनियों के हिसाबों की जांच पड़ताल करता है, उसी तरह से इस ग्रायोग के हिसाब की भी जांच करने की व्यवस्था होनी चाहिए।

इसके ग्रंत में गोपनीयता के बारे में जो लिखा गया है वह खंड 23 में है। इसमें जो श्रंतिम पद है वह बहुत ही व्यापक है श्रौर मैं समझता हं कि उससे गोपनीयता नहीं रह जाएगी । ग्रंतिम पद में क्या है ? "जब तक कि उसके कृत्यों के निर्वहन में ऐसा करने के लिए वरिष्ठ ग्रधिकारी द्वारा उसे अनदेश न दिया गया हो ।" अर्थात् कोई भी वरिष्ठ ग्रधिकारी भ्रायोग के सदस्य को भ्रादेश दे सकता है। तो इस तरह के कृत्यों के निर्वहन में वरिष्ठ सरकारी अधिकारी में कोई ग्रन्डर सेक्रेटरी भी हो सकता है, किसी बैंक के बोर्ड का डायरेक्टर भी हो सकता है। इस तरह से मैं समझता हं कि यह बात उचित नहीं है कि किसी वरिष्ठ ग्रधिकारी को इस प्रकार का अधिकार दिया जाए कि वह कमीशन के कार्यों को प्रकाशित करा सकता है । इसलिए मैं मंत्री जी से निवेदन करना चाहता हं कि वह इस बात का ग्रवश्य विचार करेंगे । मुझे ब्राशा है कि मैंने इस सम्बन्ध में जो भी सुझाव दिए हैं, उन पर मंत्री जी ग्रवश्य ध्यान देंगे ।

Banking Service

मैं ग्रापका भी बहुत ग्राभारी हं कि ग्रापने मुझे यहां पर इतना ज्यादा समय इस विषय पर बोलने के लिए दिया है । धन्यवाद।

SHRI N. H. KUMBHARE (Maharashtra; : Madam Vice-Chairman, I wholeheartedly support this bill providing for establishment of Banking Service Commission. However, I would like to make a mention of a few points.

In the first place. I am extremely happy to note that for the first time a statutory provision is made in the Bill providing for reservation in services for the Scheduled Castes and Scheduled Tribes. Of course, the Central Government has a scheme under which various directives are being issued from time to time to ensure reservation in services for these communities. But it is for the first time I see that a statutory safeguard is being provided in this Bill and, therefore, I am really happy that such a provision is contained in this Bill. However, there is one problem which would

call for serious consideration. Madam Vice-Chairman, even though the banks were nationalised, the nationalised banks failed to provide reservation for the Scheduled Castes and Scheduled Tribes initially for a period of three years. For three years, they have not provided reservations firstly because the Central Government failed to issue the requisite directive that they should follow the reservation. And it was the contention of the banks that because of peculiar conditions, it was impossible for them to give effect to the reservation immediately. The result was that for three years, despite the nationalisation, reservation was not provided for. They have started giving reservation since the year 1972. So, there has been a demand that the Scheduled Castes and Scheduled Tribes should be given a right of reservation ever since the date on which the banks were nationalised.

70

Madam Vice-Chairman, I will tell you from my experience that the Chairman of the banks have agreed that they will work out the backlog from the date of nationalisation of the banks and that they will see that the entire backlog is wiped out. I am posing a problem that wi'h the introduction of this Bill what would happen to the backlog. Now, after the enactment, the Government will give a direction. The direction wil be followed in giving reservation in the anticipated vacancies or the vacancies that would arise after this Act comes into force. But what about the backlog? The banking management will say that when those rights were there, they could have done it, but now, since they have no rights, they cannot do anything. Therefore, this is a problem and I would earnestly urge ujjon the hon. Minister to consider this problem so that this important, valuable right in the matter of employment is restored to them. That is my request, prior to nationalisation, if a small probe was made, you would not have found even a single in the peon banks from among the Scheduled Castes and Scheduled Tribes. Not even a single peon. That means, there has been so much of prejudice and hatred for this community as if they do not belong to this country. Madam Vice-Chairman, you would agree with me that there are educated people

Banking Service

72

[Shri N. H. Kumbhare] from the. Scheduled Castes and Scheduled Tribes who could be officers there. But you will not find even a single officer. That mentality was there for three years, even after nationalisation. Therefore, we are HOW extremely happy that there has been »n independent agency to control recruitment in these banks. But why only the banks? Why this piece-meal business ? The public sector has a very big potentiality from the point of view of employment. And I had an occasion to examine how the Scheduled Castes and Scheduled Tribes are represented in the public sector. There may be more than 100 public sector undertakings. They are recruiting several thousands of people. But it would be seen that even in Class IV, they are not given full representation. Therefore, I say that it is high time that an independent and common agency not only for the banks but for all the public sector undertakings should be there which should be responsible for making recruitment in all these organisations. Why not ? It is high time that we should do it. And, even if the Parliament Session concludes, you can Certainly come out with an Ordinance. That is one way of doing social justice. If you want, if the Government desires and we feel confident that yes Government wants to share with these downtrodden people the prosperity of the country, one employment in one family will really bring them out of the shackles of this poverty and, therefore, we want an independent agency to be constituted for all the public sector undertakings.

Then, my friend, Rachaiahji, has rightly requested the Government for making a provision by which reservation shall be provided in the constitution of this Commission to Scheduled Castes and Scheduled Tribes. Though the Government has not made any statutory provision but in order to ensure that the policy of safeguarding the rights of this downtrodden community is being followed by the Government let there be representation. They are giving representation in the Union Public Service Commission and I think even in the Railway Service Commission the representation is there. I think one member of Scheduled Castes or Scheduled Tribes is there. Therefore, I wholeheartedly support

the demand made on the floor of this House that there should be representation to Scheduled Castes and Scheduled Tribes, But, I could see the difficulty. Here, the Act provides for a large number of qualifications before a person could be qualifi?d to be appointed as a member of the Commission or the Chairman of the Commission. I think there may be some persons qualified here and there but to me it appears that tomorrow even if the Government desires that this class should be represented, an excuse may be put forth saying: Well, it is very difficult to get a man of this calibre and of this qualification from the Scheduled Castes or Scheduled Tribes because ultimately it is the bureaucracy which advises them. And, since the Ministers have no time to consider these things, we will get a stock reply. Well, Mr. Kumbhare, we entirely agree with you that there should be somebody to represent the Scheduled Castes and the Scheduled Tribes but there is no suitable person who can satisfy the conditions. Therefore, there should be an exception.

SHRI PIARE LAIX KUREEL URF TALIB: This is high time that this should be done.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHAYAY) : Mr. Kureel, you are not speaking now.

SHRI PIARE LALL KUREEL URF TALIB: I thought I may not get a chance and that is why I am speaking.

THE VICE CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Send your

SHRI N. H. KUMBHARE: Then, I fail to understand why the Commission has been given a very restricted authority to recruit candidates only in the clerical cadres and at the level of junior officers. I do not understand why the Commission should not select candidates for class IV posts also. I know for a fact the pattern of employment in banks and if vou try to find out who these people recruited to class IV posts are, you will find out that all of them are relatives of the persons who are already in service in the banks. They get hold of their relatives and appoint them

so with this experience, why should they be allowed to have that power of appointing even Class IV officials. Even a class IV job in a bank carries a salary of Rs. 400 or Rs. 300.

SHRI PIARE LALL KUREEL URF TALIB: More than that.

SHRI N. H. KUMBHARE: Therefore, every body including a first class matriculate, would like to join a bank.

SHRI PIARE LALL KUREEL URF TALIB: Even an intermediate.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY). This is net

SHRI N. H. KUMBHARE :Therefore I think the Government has a discretion—as I could understand from the provisions— and that the Government can also make a direction as to cover other categories. If the Government is not prepared to cover the entire recruitment, I would earnestly request the hon. Minister to cover at least the Scheduled Castes' and Scheduled Tribes' reservation for class IV so that we shall have no grievance whatsoever on that count.

Then, there are certain appointments which are directly made, for example, Law Officers which I know for a fact .Of course, after being in employment as a junior officer there are a good number of channels of promotion for one to go to higher posts. But in the larger offices recruitment is directly made. It would have been better if a specific provision is made in the Act itself that in case of direct recruitment the Commission will go for examination and select candidates. I cannot understand why it has been restricted only to the clerical cadre and junior officers.

These are some of my suggestions and I hope the Government will take into consideration the various points which I have raised. I hope also that the suggestions made by me will receive the utmost consideration of the hon. Minister. Thank you.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): उप सभाध्यक्ष महोदया, इस सेवा ग्रायोग का गठन करने सम्बन्धी जो विधेयक प्रस्तुत है, उसको तैयार करते समय इस बात का ध्यान नहीं रखा गया कि ग्राज किसी कारण से पब्लिक सर्विस कमीशन के मैम्बरों के ऊपर भी उंगली उठाई जा रही है । चाहे बह केन्द्रीय पब्लिक सर्विस कमीशन हो, चाहे वह राज्य का पब्लिक सर्विस कमीशन हो, उनकी निष्प-क्षता भी आज शंका की दृष्टि से देखी जाती है । ग्राज से 20 साल पहले यह बात नहीं थी। आज पता नहीं क्यों, आई० ए० एस० श्रीर श्राई० पी० एस० के पदों के लिए जो विद्यार्थी रहते हैं उनके दिमाग में यह बात आ जाती है कि इन ऊंचे पदों के चुनाब में भी सिफारिश की ग्रावश्यकता पडती है। इस बात पर ध्यान मंत्री महोदय नहीं दिए कि ऐसी कोई व्यवस्था होनी चाहिए ताकि यह सेवा ग्रायोग शंका से ऊपर हो । इसके सदस्य ऐसे हों जिनके ऊपर कभी कोई वंगली न जठा सकें।

श्रीमन, ग्राप देखें कि इसके चेयरमैन ग्रीर सदस्यों के बारे में जो योग्यता निर्धारित की गई है और जिसके ग्राधार पर सरकार इनको नियक्त करेगी, उसमें सरकार का सैटिसफेक्शन ही, संतुष्टि ही सब कुछ है--

"The Chairman and members shall be persons who, in the opinion of the Central Government, are men of ability-integrity and standing and have special knowledge of, or practical experience in, financial economic or business administration or in the administration of Government or in any other matter which would render such. person suitable for appointment as Chairman or member:"

क्यों नहीं ऐसी व्यवस्था ग्राप करें कि जापको यह तकलीफ उठाने की जरूरत ही न पड़े कि किनको इन पदों पर रखें किनको न रखें। इसमें इस तरह की व्यवस्था कर दें कि जिन 14 वैंकों के कर्मचारियों के चुनाव

Banking Service

76

[श्री नागेश्वर प्रसाद शाही] के लिए ग्राप ग्रायोग बना रहे हैं, उन बैंकों के जो चेयरमैन हैं वह बाई रोटेशन इसके मैम्बर हम्रा करें और उनमें जो सीनियर मोस्ट हो वह चेयरमैन हो या कोई ग्रौर ऐसी व्यवस्था कर दें जिसके अनुसार आप को अपना डिस्कीशन इस्तेमाल न करना पडे श्रीर श्रापके बनाए हए विधेयक के अनुसार हो, आपके बनाए हुए कानून के अनुसार ही अपने आप नियुक्त होते रहे । उस हालत में किसी श्रादमी की हिम्मत नहीं पड़ेगी कि वह उंगली उठा सके कि मंत्री महोदय ने फलाना व्यक्ति की नियक्ति करते समय पक्षपात किया । ग्राज होता है कि कहीं किसी की नियक्ति हो जाती है तो कहा जाता है कि फलाना मिनिस्टर ने अपने दामाद को नियुक्त कर दिया, फलाना डिप्टी मिनिस्टर ने ग्रपने सम्बन्धी को नियुक्त कर दिया । इस तरह की बातें महोदया हुई हैं। इस तरह की चीजों को भवाएड करने के लिए श्राप को सोचना होगा । श्राप ऐसी व्यवस्था इस विधेयक में करें जिससे इन बैंकों के चेयरमैन स्रीर मैंम्बर गवनिंग बाडी में से ही सीनियोरिटी के हिसाब से बन जाएं। यहां पर ऐसे भव्द दिए हुए हैं कि उसके लिए कोई भी कुछ कह सकता है। यहां पर दिया हुआ है अध्यक्ष ऐसे व्यक्ति होंगे जो केन्द्रीय सरकार की राय में योग्य. ईमानदार ग्रीर ख्याति प्राप्त व्यक्ति होंगे । ये तीनों शब्द ऐसे हैं कि इनके परव्यु में कोई भी कुछ कह सकता है । महोदया, उत्तर प्रदेश में एक विश्वविद्यालय के वाइस चांसलर के पद पर एक रिटायर्ड ग्राई० सी० एस० ग्राफिसर

उप सभाध्यक्षा (श्रीमती पुरबी मुखी-पाध्याय) : यहां वैंक पर वहस चल रही है।

को नियुक्त किया गया । यह विश्वविद्यालय

संस्कृत विश्वविद्यालय है....

श्री नागेश्वर प्रसाद शाही: मैं उदाहरण दे रहा हूं कि संस्कृत विश्वविद्यालय के वाइस चांसलर के पद पर किसी संस्कृत के विद्वान की नियक्ति नहीं हुई । इस पद पर उस समय के शिक्षा मंत्री ने अपने जात-विरादरी के व्यक्ति को जिसे उन्होंने डिस्ट्क्ट मजिस्ट्रेट के पद पर पहंचाया था ग्रौर जिस को संस्कृत से कोई लगाव नहीं था उसको वाइस चांसलर के पद पर नियुक्त किया । मेरा कहना है कि इस संभावना को दूर करने के लिए ग्रावश्यक है कि ऐसी विधि निकाली जाए, ऐसी व्यवस्था की जाए जिससे किसी को उंगली उठाने का मौका न मिले।

महोदया, भ्राप देखेंगी इसमें एक व्यवस्था है 4 (2) के ग्रन्दर कि योग्य, ईमानदार ग्रौर ख्याति प्राप्त व्यक्ति जिन्हें वित्तीय, म्रार्थिक या कारबारी प्रशासन या किसी ऐसे अन्य विषय का विशेष ज्ञान या व्यावहारिक भ्रनुभव है उसको सरकार नियुक्त कर सकती है । मेरा कहना है कि इसमें किसी को कहने के लिए काफी गुंजाइश है । वह दो कारण से है। एक कारण यह है कि ग्रापने सरकारी भ्राधिकारी की रिटायरमैण्ट एज 58 साल रखी हुई है ग्रौर ग्राप इसमें रिटायरमेंण्ट एज 65 रख रहे हैं। उत्तर प्रदेश में जो सेवा भ्रायोग है उसमें ग्रध्यक्ष की रिटायरमैंट एज 60 साल है। इसका मतलब है जो आदमी ज्यादा एप्रोच वाला होगा वह 58 साल की एज के बाद ग्रायोग का सदस्य बन जाएगा ताकि दो साल ग्रौर नौकरी कर सके। दो साल की एक्सटैन्शन श्रौर मिल सके। मेरा कहना है यह एक तरह से पक्षपात है कि सरकारी लोगों को जो चापलुसी नहीं करते 58 साल की एज में रिटायर कर दिया जाए ग्रीर जो उनमें चापल्सी करते हैं उनको आयोग में सदस्य के रूप में भर्ती करके 60 साल की एज तक पहुंचाया जाए । इस संबंध

4 Р.М. में मैं मंत्री महोदय से निवेदन करूंगा कि प्रशासन के व्यक्तियों को इसमें से भ्रवश्य निकाल दिया जाय, वरना सारे प्रशासन में इस तरह की भावना पैदा होगी कि कुछ लोग

प्रेगर और निश्चित सिफारिश के माध्यम से चने जाने की कोशिश करेंगे । मैं श्रापके सामने एक उदाहरण रखना चाहता हं। हमारे उत्तर प्रदेश में श्रम न्यायालय होते हैं। उनमें यह व्यवस्था कर दी गई है कि ग्राधे उनमें रिटायर्ड जज होंगे भीर आधे ग्राई० सी० एस० या बाई० ए० एस० के रिटायर्ड ब्राफिसर होंगे। वहां पर यह हालत चलती है कि आफिसर लोग इस खींचतान में लगे रहते हैं कि किसी तरह से उनका एपाइंटमेंट इनमें हो जाय। बड़ी छिछालेदार वहां पर चलती है । सीनियर ब्राफिसर जो पहले बौस रह चुके होते हैं वे जुनियर ग्राफिसरों से इस बात की सिफारिश करते हैं कि हमको लेबर कोर्ट में एपौइंट कर दो । इसलिए मैं कहता हूं कि इस ग्रायोग में से सारे प्रशासन के आदिमियों को हटा देना चाहिए।

दूसरी बात धारा 6(2) में कहा गया है कि ग्रगर किसी सदस्य के ग्राचरण के बारे में कोई शिकायत हो तो उसकी जांच करने के लिए किसी हाई कोर्ट या सुप्रीम कोर्ट के जज को जांच करने के लिए नियुक्त किया जा सकता है। इस संबंध में मैं नाम नहीं लेना चाहुंगा, लेकिन मैं कहना चाहता हूं कि इलाहा-बाद हाई कोर्ट के एक रिटायर्ड जज को शगर फेक्ट्रीज के मजदूरों के वेतन संबंधी मामलों की जांच करने के लिए उत्तर प्रदेश में एक कमीशन में नियक्त किया गया था । स्रायोग ने अपनी रिपोर्ट सबिमट करने में पांच साल का समय लगा दिया । इस आयोग में वे जज महोदय जितनी तनस्वाह जज के रूप में पाते रहे उससे ड्यौड़ी तनस्वाह पाते थे ग्रीर ग्रन्य सुविधाएं भी उनको प्राप्त थीं । 60 वर्ष में वे रिटायर हुए भ्रीर पांच साल उन्होंने कमीशन में लगा दिए । जो रिपोर्ट एक साल में दी जा सकती थी उसको उन्होंने खींचतान कर 5 साल में पेश किया। ऐसी स्थिति में कोई भी ब्रादमी बेवकुफ होगा जो चार महीने के ब्रन्दर ग्रुपनी रिपोर्ट पेश कर दे। कोई भी मेम्बर जो पांच साल के लिए एपाइंट होगा वह म्राध्यक्ष बनने की कोणिश करेगा और ग्रागर कोई इन्स्वायरी कमीशन एपाइंट होगा तो उसमें भी काफी वक्त लगेगा। मैं चाहता हूं कि रिपोर्ट ग्राने के संबंध में कोई समय निश्चित किया जाना चाहिए ग्रगर किसी सदस्य के बारे में कोई जांच हो रही हो तो इन्क्वायरी के मौके पर उसको निलम्बित ग्रवश्य कर देना चाहिए । वह ग्रायोग का सदस्य न रहे।

अब मैं धारा 'खं और 15 की ब्रोर माननीय मंत्री जी का ध्यान ग्राक्षित करना चाहता हूं। '13 ख' में यह 'दिया हुआ है : ''यदि नियुक्ति छह मास की अवधि से अधिक के लिए बनी रहती है तो इस बारे में नया श्रनुमान किया जाएगा कि नियुक्त व्यक्ति द्वारा कितनी अवधि तक के लिए पद धारण करने की संभाव्यता है और उसकी रिपोर्ट श्रायोग को दी जाएगी"।

एक तरफ तो यह व्यवस्था कर रखी है कि छह महीने और साल भर के लिए अस्यायी नियुक्ति हो सकती है और दूसरी तरफ आपके कानुन में व्यवस्था है, लेबर लाज में व्यवस्था है कि ग्रगर कोई व्यक्ति दैनिक मजदूरी पर लगातार 180 दिन तक काम करता रहेगा तो उसको स्थायी माना जाएगा । इस तरह से इस कानून की व्यवस्था को, सेवा ग्रायोग की चनाव पढ़ित को बेकार करने के लिए श्रगर किसी बैंक के मैनेजमैंट ने यह फैसला किया है कि वह किसी अपने संबंधी को टैम्परेरी पीरियड के लिए नियुक्त कर देता है, इस तरह का अधिकार जो आप देने जा रहे हैं, तो फिर छह महीने लगातार काम करने के बाद वह ग्रादमी ग्रपने पद पर कंफर्म हो सकता है। इस तरह का जो ग्रधिकार ग्राप देने जा रहे हैं उससे तो बैंक के अधिकारी जिस किसी को फेबर करना चाहें श्रासानी के साथ कर सकेंगे। पहिले वे उसको टैम्परेरी भर्ती कर लेंगे और फिर छह महीने के बाद वह कंफमं

श्री नागेश्वर प्रसाद शाही } हो जाएगा । इस तरह से सेवा श्रायोग द्वारा भर्ती होने का प्रश्न ही नहीं उठता है।

महोदया, मैं इन शब्दों के साथ इस विधेयक का समर्थन करता हं, लेकिन मैं एक शब्द और कह देना चाहता हं। ग्राप जहां हरिजन ग्रीर पिछडी जातियों के उम्मीदवारों के लिए इस तरह की व्यवस्था करने जा रहे हैं, उनके लिए सीटें रिजर्व कर रहे हैं, उसी के साथ-साथ भ्रापको म्रायोग में भी इन जातियों के लोगों के लिए सीट रिजर्व करने की व्यवस्था करनी चाहिए ताकि वे वहां पर अपनी जाति के लोगों के हितों का ध्यान रख सकें। ग्रगर म्राप म्रायोग में पिछड़ी जातियों या हरिजनों के लिए एक सीट सुरक्षित कर देंगे तो ग्राप इस जाति की बहुत सेवा करेंगे। ग्रभी तक तो आपने इस भायोग में ऊंची जाति के लोगों को रखने की ही व्यवस्था की है ग्रौर इन लोगों का ध्यान ग्रासानी से इन लोगों के हितों की श्रोर नहीं जाएगा। जैसा कि ग्राजकल पब्लिक सर्विस कमिशनों में होता है कि ऊंचे ग्राफिसरों के लड़के ही छांट लिए जाते हैं। इसका एक खास कारण यह है कि ऊंचे लोगों के लडके पब्लिक स्कूलों से पढ़कर निकलते हैं ग्रीर वे ग्रंग्रेजी घड़ल्ले के साथ बोलते हैं ग्रौर जो गरीब लड़के होते हैं वे ग्रंग्रजी धड़ल्ले के साथ नहीं बोल पाते हैं क्योंकि इन लडकों की शिक्षा पब्लिक स्कूलों में नहीं होती है। इस तरह के लड़कों की शिक्षा तो साधारण स्कुलों से होती है, वे डल होते हैं ग्रौर उन्हें ग्रंग्रेजी बोलनी कम म्राती है। इसलिए मैं यह निवेदन करना चाहता हुँ कि इस आयोग में जो भी सदस्य हों वे केवल अंग्रेजी भाषा जानने वाले ही न हो । जब इस आयोग के सदस्यों की नियुक्ति की जाय तो इस बात का ध्यान रखा जाना चाहिए कि उसके जो भी सदस्य नियुक्त किए जाएं, वे दो देशीय भाषाओं के जानने वाले हों। एक तो उन्हें देशी भाषा का ज्ञान हो जिसमें हिन्दी हो. दक्षिण की कोई भाषा हो, बंगला हो । इस तरह से कम से कम दो देशी भाषाओं का ज्ञान

अवश्य होना चाहिए ताकि वे उन बच्चों का अच्छी तरह से चयन कर सकें जो अंग्रेजी घडल्ले के साथ नहीं बोल सकते हैं। श्रन्यथा ग्रभी तक जिस तरह से पब्लिक सर्विस कमिशनों में व्यवस्था है, ग्रगर वैसी ही व्यवस्था जारी रही तो इन लोगों को कोई फायदा नहीं होगा।

SHRI JAHARLAL BANERJEE (West Bengal): Respected Madam Vice-Chair-man, at the outset, I thank you for kindly giving me a chance to make my maiden speech. While welcoming the Banking Service Commission Bill, I beg to suggest through you to the Minister in-charge some points.

In my opinion, the jurisdiction of this Commission should be extended to th« i apex cooperative banks and the cooperative banks. The reason for my suggestion is this. From experience I know that many cooperative banks have got huge deposits. Take the case of the Burdwan Central Cooperative Bank which has got deposits of something like crores. Unfortunately, one bank in my district, the Katwa-Kalna Central Cooperative Bank went into liquidation and by the order of the Reserve Bank, it was amalgamated with it. This failure of the cooperative banks is mainly due to mismanagement by unscrupulous persons because they are in league with some of the directors of the bank. And what will be the fate of the rural people? Most of the clients of the cooperative banks are rural people and they suffer. Therefore, I suggest the extension of the jurisdiction of the Commission to the central cooperative banks and to the State cooperative banks. because the Reserve Bank advances crores and crores to these institutions.

Madam, while thinking of the service conditions of the new recruits, thought should be given to their mental attitude, that is, whether they want to serve the rural people or not. If not, no purpose will be served. I am astonished to note that some men serving in a commercial bank suddenly change their attitude as soon as the banks are nationalised. Therefore, while recruiting them, this should be taken into consideration.

1 do not suggest bringing down the salaries of the bank and insurance personnel. But at the, same time, I would request the Minister who is piloting this Bill, who is also the Minister of State in the Ministry of Finance to consider that their scales of pay should be such as would justify their recruitment. One of the hon. Members pointed out that a peon in an insurance office gets more pay than a headmaster in that locality. I do not grudge it. But if people see that banks and insurance offices are places for lucrative service, then it will riot be easy for other offices to get talented people for them. Madam, we have considered the qualification of the chairman in clause 4. I request you to add that the man must have aptitude for rural development; otherwise nationalisation of banks will have no meaning.

Then Madam, it is good that the dependents of an unfortunate man who dies while serving in the bank are provided but due consideration should be given to the need of the family. I know a gentleman died at the age of 56 and out of three, two of his sons were working in different places. As soon as their father died one of them gave up the service and came to this lucrative post. So this should be taken into consideration because the attitude of the bank should be to provide for the needy family of the deceased employee.

Madam, I have been connected with State co-operative banks and Central cooperative banks for 25 years. Only last year to my utter surprise, I found that some of the nationalised banks were competing with each other in taking loans. Some offered 12 per cent. Some offered 14 per cent. I was astonished as to how they could make any profit out of this money. On enquiry I found that this is generally done in June, the closing month, to keep up the ratio of lending and borrowing in order. This should be stopped.

Another suggestion, Madam is that while opening branches of the nationalised banks some norms must be taken into consideration. We have seen how new branches are opened but they do not become viable. Therefore, while opening new branches of the nationalised banks viability and justification of opening them should be takea into considertion.

82

Lastly, I have seen in newspapers that some limited companies are taking fixed deposits at rates much higher than the banks use to pajy. If these things are allowed to continue, what will happen? Then these deposits will go to private companies and the very purpose for which the banks were nationalised would be frustrated. I, therefore, draw the attention of the Minister in charge towards this aspect to see to it so that the very purpose for which the banks were nationalised is not jeopardised by these private societies.

I again thank you, Madm, for kindly granting me time.

श्री प्यारे लाल कुरील उर्फ तालिब (उत्तर प्रदेश): महोदया, मैं आपका बहुत ही शक्तिया ग्रदा करता हं कि ग्रापने मझे थोडा सा टाइम दिया है। मैं पहले अपना नाम न दे सका। चंकि कुछ बातें सदन में हुई जिससे मैने यह जरूरी समझा कि मैं ग्रपने विचार सदन के सामने रखं। इसके लिए मैं ग्रापका मांक्रया अदा करता हं।

यह जो मोशन बैंकिंग सर्विस कमीशन बनाए जाने का इस सदन के सामने हैं, मैं सच्चे दिल स उनका स्वागत करता हूं । नेशनलाइज्ड बैंकों के लिए यह बैंकिंग सर्विस कमीशन बनाया जा रहा है। जब तक बैंक नेशनलाइज नहीं हए थे, ये बैंक चन्द सरमाएदारों के हाथ में थे, इनका इंतजाम चन्द पंजीपतियों के हाथों में था ग्रीर वे ही सब डाइरेक्टर बनाते थे. वे ही सब नौकरियां देते थे। ग्रपने रिश्तेदारों को, अपनी जान-पहचान वालों को नौकरियों में रखते थे। इस वक्त अगर देखा जाए तो इन बैंकों में जितने मुलाजिम हैं, इनमें से जितने भी पुराने मुलाजिम हैं, उनमें से ज्यादातर वही मुलाजिम हैं जो सिफारिशों के ऊपर रखें गए थे। ये सरमाएदारों के रिक्तेदार थे। इन बैंकों में शैडल्ड कास्ट का किसी किस्म का रिप्रजेन्टेशन नहीं था ।

[श्री प्यारे लाल करील उर्फ तालिव]

Banking Service

क्लास 4 से लेकर ग्राफिसर क्लास तक इनमें उनका रिप्रजेन्टेशन निल रहा। इन बैंकों में ही क्या जितने भी पब्लिक सैक्टर ग्रंडरटेकिंग है उनमें भी इनका स्थान नहीं रहा। जब तक प्राईवेट सैक्टर के हाथ में था तब तक कोई उनको लेता नही था । मैं स्वागत करता हं कि ग्राज पहली बार स्टेच्य्टरी प्राविजन किया गया है कि इसमें भैडल्ड कास्ट की बाकायदा नुमाइंदगी होगी भौर उनको लेना पड़ेगा। यह एक बहुत ग्रन्छी चीज है जिसका मैं स्वागत करता हं कि ग्राज सरकार ने कम से कम स्टेच्युटरी प्राविजन करके यह साबित कर दिया है कि कितनी सरकार सिंसियर है गौड़ल्ड कास्ट को तुमाइंदगी देने के लिए जिनकी कोई पहले परवाह नहीं करता था। मगर एक बात की तरफ मैं और तवज्जह दिलाता हं कि जो बैंकिंग सर्विस कमीशन बने इसमें भेड़ल्ड कास्ट को रिप्रजेन्टेशन मिलना चाहिए। यह तो आप जानते ही हैं कि यनियन पब्लिक सर्विस कमीशन में और रेलवे सर्विस कमीशन में भी शैड्ल्ड कास्ट ग्रौर शैड्ल्ड ट्राइब्ज को नुमाइंदगी दी है और पब्लिक सैक्टर भ्रंडरटेकिंग्ज और बैंकों में तो हमारे देश का सरमाया लगा है, यहां पर बड़ी बड़ी नौकरियां है और इन नौकरियों में शैडल्ड कास्ट का रिप्रजेन्टेशन होना चाहिए । ग्रगर उनकी नुमाइन्दगी बैंकिंग कमीशन में होती तो मैं समझता हूं कि वे इसको जरा सीरियसली देखेंगे कि सही श्रादमी लिए जाते हैं या नहीं। कोई उनके हक्क को नजरम्रदाज तो नहीं करता ।

एक बात की तरफ और तवज्जह दिलाना चाहुंगा । इंटरव्यू में वाइवा-वोस जो होते हैं वह द्याम तौर पर मंग्रेजी में होते हैं । श्रंग्रेजी बोल लेना कोई क्वालिफिकेशन नहीं है। जो भी अंग्रेजों के साथ 4 साल रह गया वह पढ़े लिखे पब्लिक स्कूल के लड़कों से अच्छी श्रंग्रेजी बोल लेता है । 4-6 महीने विदेश में रह जाइए भ्राप पब्लिक स्कूल के लड़कों से

ग्रच्छी ग्रंग्रेजी बोल लेंगे । पब्लिक स्कुल के लड़के भी ग्रच्छी बोल लेते हैं, ग्रच्छा ड्रेस पहनना जानते हैं टूटी फूटी ऋंग्रेजी वह ऐसे लहजे में बोलते हैं जैसे कि उनकी परवरिश बाहर के देश में हुई हो ग्रौर वही क्वालिफि-केशन है और जो सेलेक्ट करते हैं वे भी वही लोग हैं। यानी जो बड़े लोग हैं जो पसन्द करते हैं वे भी उन्हीं को पसन्द करते हैं और उस बेचारे गरीब आदमी का लड़का जो मामूली स्कल में पढ़कर वहां जाता है, ग्रपने दोस्तों से सूट मांगता है, टाई कालर लगाना भी उसको नहीं बाता है, जूता दूसरे बादमी से मांगता है, फस्ट डिवीजन का लड़का है, उसको अंग्रेजी में उस तरह से बोलना नहीं **ग्राता है, वह उस माहौल में नहीं** पला है, दूसरे बातावरण में पला है । किस तरह से ऐजकेशन हासिल की है 'For the development of one's personality, one requires a certain amount of leisure.'

है। उसको लेजर कहा है। एक काबलर का लड़का ले लीजिए, उसको वड़ी मुश्किल से टाइम पढ़ने को मिलता है। घर में वह खाना बनाता है, इकानामिक कंडीशन ऐसी है कि उसके पेट में पूरी रोटी नहीं पहुंचती है, घर का काम उसकी सोसाइटी अनपढ़ों की है। उसके मकाबले में एक जज का लडका At every

step he learns something. उसकी सोसायटी ऐसी है, ऐसे लोगों में वह मिलता जुलता है कि जहां भी लोगों में बह जाता है वह कुछ न फुछ सीखता है, बोलने का तरीका वह सीखता है, उसके अन्दर थोड़ी बहुत तहजीव भी भ्रा जाती है। एक ब्रादमी जिसके पेट में कुछ है Naturally he will react differently from the man who is fully satisfied because he has no worry and has enough leisure.

यह एक साइक्लोजिकल फैक्टर है जिसकी तरफ मैं खासतीर से इस सदन की तवज्जो दिलाना चाहता हुं। ग्रंग्रेजों के जमाने में इन्टरव्यु होता था तो वह ग्रंग्रेजी में होता था, टेस्ट जो रिटन होता था वह भी ग्रंग्रेजी में होता था, तो यह गरीब भ्रादमी उनके चेहरे देखता रह जाता था क्योंकि उस वाता-वरण म वह पला नहीं है । उस वातावरण में वह कभी भी रहा नहीं है। हमने देखा है कि उन्होंने इन्टरव्य में मार्क्स भी ज्यादा रखे हुए थे। यह इसलिए रखे हुए थे ग्रगर श्रंग्रेजी के लड़के के रिटन में उसके नम्बर कुछ कम है भ्रौर क्वालिफिकेशन भ्रच्छी है, उसमें काविलियत है तो उसको 200 में से 150 नम्बर मिल जाते थे। परन्तु ग्राजकल शैंड्ल्ड कास्ट को कहीं 20 नम्बर मिलते हैं तो कहीं 30 । जितने भी इन्टरव्यू हमने देखें ह उनमें किसी को भी ज्यादा नम्बर नहीं मिले हैं । म्राई० ए० एस०, म्राई० पी० एस० या ग्राल इंडिया सर्विसेज के इन्टरव्यू में भी बहुत कम नम्बर मिलते हैं। इसी साइक्लोजिकल फैक्टर का ख्याल रखते हए मैं यह कहना चाहंगा कि पब्लिक सर्विस कमीशन में भी गैड्ल्ड कास्ट के नुमाइन्दे रहने चाहिएं। दूसरे जो मैम्बर लिए जाते हैं वे इसलिए लिए जाते हैं ताकि उनके ग्रादमियों को कुर्सी मिल जाए । जब तक ग्राप शैड्ल्ड कास्ट को नहीं लेंगे, श्रापको उसकी एफिशियंसी कैसे मालम होगी। यह बात मैंने सैन्ट्ल ग्रसेम्बली में भी कई बार कही है कि ग्राप उनको मौका तो दीजिए। बाब जगजीवन राम के बारे में इस सदन के सामने बहुत फक्र के साथ कहना चाहता हं कि जगजीवन बाब 1944 में या 1943 में जिस वक्त डा० भ्रम्बेडकर वायसराय की एक्जीक्यटिव कौंसिल के लेवर मेम्बर थे उनकी सिफारिश लेकर लेबर बेल्फेयर आफिसर की नौकरी के लिए कोल माइन्स, धनवाद में एप्लाई किया था । डा० ग्रम्बेडकर की रिक्मन-डेशन होते हुए भी

He was rejected for the post of Labour Welfare Officer. Later on he became the Labour

Minister. ग्राज मैं उन तमाम मिनि-स्टरों व ग्रधिकारियों से पूछना चाहता हूं कि बाब जगजीवन राम किसी से पीछे हैं क्या ? क्या उनमें काबलियत नहीं है । मैं कहना चाहता हूं कि ग्राप इन लोगों को मौका तो दीजिए तभी इनकी एफिशियंसी का पता

Make a beginning. If there is no beginning today, there will never be a beginning tomorrow.

They took to education very late. It will take a long time before they are able to compete with the general communities.

आपको मैज्योरिटी नौकरियों में ब्राहमण की मिल जाएगी । यह नहीं कि वह काबिल है बल्कि उनको सोशल ट्रेनिंग मिली हुई है। सदियों से उनको टेनिंग मिली हई है। उनके लिए इम्तहान पास करना कोई बड़ी बात नहीं है । मैं कहना चाहता हं कि ग्राप शेड्यूल कास्ट को मौका दें। वह समाज का इन्टगरल पार्ट है। ग्रगर किसी समाज का कोई ग्रंग बेकार हो जाए या कमजोर हो जाए तो उसका ग्रसर सारे समाज पर पडता है। इस समय जबिक गवर्नमैंट के हाथ में सब ताकत है और जबिक इंदिरा गांधी के ग्रार्थिक व सामाजिक ढांचे में बनियादी तबदीली लाना चाहती हैं, जबकि वे गरीव तबके को उठाना चाहती हैं भ्रौर वे कोणिण कर रहीं हैं कि इस देश के गरीब आगे बढें जिससे देश के अन्दर तरक्की हो तब इस की धोर ग्रापको जरूर ध्यान देना चाहिए । आप देख रहे हैं कि सरमायादार लोग आजकल इन्दिरा गांधी के खिलाफ हैं क्योंकि ये सरमायादार लोग स्रोपोजिशन पार्टी को फाइनैंस करते हैं श्रीर स्पोर्ट करते हैं और जें पी वा स्रोपोजिशन के लोग मल्क में गड़बड़ी पैदा करने के लिए, मुल्क में ऐसा वातावरण पैदा करने के लिए तैयार

[श्री प्यारे लाल क्रील उर्फ तालिब] हो गए थे जिससे सरकार के लिए काम करना मश्किल हो जाए।

जब देश में इस प्रकार की गडबड़ी हो जाए श्रीर कोई तबदीली समाज में न हो तो यह इस देश के लिए कोई अच्छी बात नहीं है। मैं इस देश के सरमाएदारों श्रीर धनाढय लोगों को वता देना चाहता हं कि ग्रगर इस देश के ग्रन्दर कोई फिजा खराब होती है या खन खराबा होता है या वायलेन्स होती है तो ये लोग यह न सोचें कि वे इससे बच जाएंगे। सबसे ज्यादा नुक्सान अगर किसी का होगा तो वह इन सरमाएदार लोगों का ही होगा। जो पंजीपति लोग अपोजिशन के लोगों को बढ़ावा दे रहे हैं भौर उनकी मदद कर रहे हैं वहीं लोग इंदिरा जी की ताकत को कम करने की कोशिश कर रहे हैं। लेकिन हमारे देश में यह बात भविष्य ही बताएगा कि इंदिरा जी ने क्या क्या काम किए हैं। मैं इस संबंध में ज्यादा नहीं कहना चाहता हं, लेकिन यह जरूर कहना चाहता हं कि जो तीन चार बातें मैंने कहीं हैं उन पर मंत्री महोदय सीरियसली गौर करें। इस कमीशन में शेड्यूल कास्ट के लोगों के लिए थोड़ा सा रिलेक्सेशन ग्रवश्य होना चाहिए। क्लास 4 की सर्विस के लिए हमारे इन्टरमीडिएट पास लोगों ने एप्लीकेशन दी हैं, लेकिन उनको नहीं लिया गया। हमारे पास एक नहीं पचासों केन्डीडेट हैं । शेड्युल्ड कास्ट के केन्डीडेट हमारे पास इन्टरमीडिएट स्रौर बी० ए० पास हैं। मैंने स्वयं डी० स्रो० लेटर लिखकर भेजे, लेकिन उनमें से कोई श्रादमी नहीं लिया गया। बी० ए० श्रीर इन्टरमीडिएट पास शेड्यूल्ड कास्ट के लोगों को जुनियर ग्राफिसरतो दूरकी बात, क्लकं श्रौर चपरासी के पदों पर भी नहीं रखा गया । इसलिए मेरी यह दर्खास्त है कि ग्राप शेडयल्ड कास्ट्स के लोगों के लिए थोडा-सा रिलेक्सेशन अवश्य करें। इससे आपकी एफिशिएन्सी पर किसी प्रकार का ग्रसर नहीं पडेगा।

मेडम, इतना कहते हुए मैं यह दर्खास्त करना चाहता हं कि जो बातें मैंने रखी हैं

उन पर मंत्री महोदय सीरियसली गौर करें जहां तक शेड्यल्ड कास्ट् केंडीडेटस का सवाल है. हमारा एक ग्रारगेनाइजेशन है जिसका नाम ग्राल इंडिया भेड्यल्ड कास्ट्स फेडरेशन है। इसके अलावा एक डिप्रेस्ड क्लासेज लीग है। ग्रगर इस कमीशन को शेड्यल्ड कास्ट्स के केन्डीडेटस न मिलें तो यह कमीशन इस बात को हमारे पास ग्रीर इन संगठनों के पास रेफर करे । हम ग्रापको जितने केन्डीडेटस क्वालीफाइड चाहिएं उतने दिला सकते हैं। सैकडों, हजारों की संख्या में हमारे पास इन्टरमीडिएट ग्रौर बी० ए० पास लोग हैं। हम बहुत थोड़े बक्त के अन्दर इस प्रकार के क्वालीफाइड लोग ग्रापके पास पहुंचा सकते हैं। धन्यबाद।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERIEE) : Madam Vice-Chairman, almost six years back, on the floor of this very same House, we had the opportunity of discussing the various provisions of the Bank Nationalisation Bill and six years after that today, we have come to this very same House with a Bill, which is an improvement, relating to the manpower planning of the nationalised

Madam, I am grateful to the honourable Members who have made their observations and highlighted some of the points. One point has particularly been repeated by almost all the honourable Members who participated in this debate and it is about bringing about a new orientation and motivation in the functioning of the nationalised banks. I do entirety agree with the honourable Members that one of the major objectives of the nationalisation of the commercial banks was to bring about a new orientation so far as investment was concerned, so far as assistance was concerned and so far as the contribution of the banks towards the entire economic development of the nation was concerned. At the same time, I would not claim that it has been possible for us to rise to the expectations which the honourable Members and, to some extent, the people at large had. But, at the same time, I would request to the

honourable Members to look at the performance of these nationalised banks during all these years and to have an objective approach keeping in mind the hindrances and the shortcomings in the face of which these banks had to function and to see to what level of performance they have reached during these years.

So far as Branch expansion is concerned, Madam, on the eve of nationalization the total branches of 14 nationalized banks was 8262. In December 1974, it was 18,118. The average rate of opening new branches per year has increased from 200 to 1700. If we go through the expansion! programme of branches in the rural areas, look at the figures. In June it was 1833. In December 1974 it was 6631 - 3.5 times the increase in the rural banks has taken place. If you look at the deposit mobilization

SHRI Y.ASHPAL KAPUR (Uttar Pradesh): Excuse me. What was the employment generated by opening so many branches?

SHRI PRANAB MUKHERJEE: I have already given the total number while I made my introductory remarks. Unfortunately, you were not here.

About deposit mobilisation, in June 1969 the figure was 4646 crores. Today it is 11.440 crores, i.e. in December 1974. By this time it is nearly 12,000 crores. Even in the banks in rural areas it was of the order of 145 crores. It has gone upto 842 crores. Somebody may raise the question: What about the rural resources, and what have you ploughed back so far as rural development is concerned. In that connection also, I would like to give two figures only. So far as the neglected area, that is, which is known as agriculture, small-1 scale industries and other developments in the rural areas are concerned, the total investment was only 441 crores on the eve of nationalization. Today it is 1874 crores. If you look at the borrow accounts, from 2.6 lakhs during these years it has increased to 30 lakhs. In agricultural sector alone, the borrow accounts have increased from 1.6 lakhs to 21.4 lakhs and the total amount from 162 crores to 707 crores. I know, somebody may raise the question that even these figures are inadequate compared to demands. But at the same time,

it has to be kept in mind that the whole country is suffering from the resources point of view. One of the major constraints, the biggest hindrance and handicap to fulfil the targets, is the resources inadequacy. Therefore, keeping those points in view, we shall have to consider that it may be that the banking institutions, even after nationalization, might not have risen to the level of expectations we had, but it has been possible for them to contribute in some way for the economic development of the country. Today, 33% of the total banks' investment is in the approved Government securities or other type of approved securities. Today the total investment in the export assistance to public sector undertakings has increased many fold to what was on the eve of nationalization. At the same time, Madam, it has to be kept in mind, which I am repeating almost, that we have to pass through a very difficult resource position. We had to resort to 'Dear money' policy; we had to resort to various difficult economic) measures.

The question about employees was raised by one hon. Member. The number has risen from 1.53 lakhs in 1969 to 3.24 lakhs in 1974. The figure relates to December. It is a little over double. Therefore, it has been possible for the banking institutions to render some service to the communkV and to make their contribution for the overall economic While making my development. introductory remarks, I indicated the basic objectives of bringing forward this Bill. There is no denial of the fact that we are to create a new motivation and to reorient the functioning of the banking system. In what way can we do it? We had to keep in mind the fact that only six years ago these banks had certain traditions through the years. tradition was security-oriented. That tradition was profit-oriented. That tradition was connection-oriented and that tradition was monopoly and big houses oriented. It has not been possible for us to have the manpower plan': in order to equip these banks with the right type of men and the right type of direction. It takes time. could not be done overnight. Therefore, this is the objective of this piece of legislation. It is to have a cadre or a group of people which would be oriented with new ideas. You may call

[Shri Pranab Mukherjee] is rural bias or agriculture bias or some other type of bias. It is the objective of the nation and it is the set goal to which the nation wants to reach.

Banking Service

So far as the provisions of the Bill are concerned, only one point has been repeated by almost every hon. Member-whether we can make any arrangement for getting a representative of the Scheduled Castes or Scheduled Tribes in the Commission. It has not been mentioned in the provisions of the Bill. But while making my obser vations, I said that it is more or less on the pattern of the U.P.S.C. and, therefore, this suggestion would definitely be kept in mind. Somebody, perhaps Mr. Kureel, felt that with the qualification which have been laid down as the criterion for being appoin ted as a Member of the Commission or the Chairman of the Commission, people be longing to the Scheduled Castes or Schedu led Tribes may not be available. I have no doubt that dozens of people belonging to Scheduled Castes and Scheduled Tribes having these qualifications will be available. There will be no difficulty in having their representation in the Banking Service Commission. For the first time, we have made statutory provisions regarding the representation of the Scheduled Castes and Scheduled Tribes. I can appreciate the feelings and the agony of the last speaker, Mr. Kureel. They are very valid points. We shall bring these particular points to the notice of the officers and administrators telling them that when there are two persons, at the time of an examination or selection, one coming from the weaker community and another coming from relatively developed community, there would be difference in their aptitudes and manners. The so-called smartness cannot be expected from a person belonging to a family having education for the first time. He cannot compete with a person belonging to a family which has had this type of education and culture say for two or three generations. There will be some inherent deficiency in the former and that inherent deficiency should be given preference.

But what the detailed arrangement* would be. has to be looked into and that too has been provided in the Bill by providing them with the power to frame the

rules and regulations-what the mode of examination should be, what the criterian of selection should be, what the medium of interview should be, etc. All these points could be kept in mind and discussed when the rules are framed, and those rules will have to be approved by the Government of India.

92

Regarding recruitment, two or three salient points have been mentioned by some hon. Members as to whether the recruitment will be on the pattern of all-India basis or zonal basis. We do feel that we have to evolve an arrangement whereby the local people will have an opportunity to come into the banking service because they are acquainted with the local situation. And the problem which has been referred to by certain hon. Members also has some relevance in this context. Sometimes we find that people going from the urban areas to the absolute rural areas find themselves in a difficult situation, and the mode of living sometimes creates some sort of social tension. As it has been very rightly pointed out by the hon. Finance Minister the other day that in a village, if the Class IV employee of a nationalised bank gets more salary than the local headmaster who symbolizes the cultural life of the village, there may be some sort of social tension. But, unfortunately, at the same time we shall have to keep in mind that we cannot have a piece meal solution merely in the banking institutions or in the life insurance organisation. Until and unless a broad-based national wage policy is evolved, perhaps, this type of distortions and deviations could not be avoided altogether. Therefore, that is an issue which we shall have to keep in mind. Regarding the zonal offices about which I was talking, it would be the major objective of the zonal offices to see that local people get the preference for certain type of jobs because they will be acquainted with the topography, with the particular situation where the assistance of the banking institutions may be necessary, etc. One hon. Member, while making his observation, raised the question why we are not bringing the recruitment of all types of officers within the purview of this Service Commission. We shall have to keep in mind that usually the banks do not recruit officers at all levels. Officers are usually recruited at the junior grade level and from

there, they are promoted. For certain type of services, some highly technical people or specialised personnel should be recruited. But there too, the Banking Service Commission may come into the picture. We have made the provisions though they have not been explicitly mentioned. But, with the approval of the Government of India, this could be brought within the purview of the functioning of the Banking Service Commission.

SHRI D. D. PURI (Haryana): May respectfully ask the hon. Minister one question with your permission, Madam? Clause 12 of the delicate situation so far as the present position Bill says that normally the scope of this is concerned. Each nationalised bank has a Commission will be to fill up all the vacancies particular type of agreement with its union or in the clerical and allied cadres and 25 per cent association. We may provide something in the of the estimated total number of vacancies in Act itself but, at the same time, we shall have the junior officers' cadre. Then there is a to implement it also. Therefore, I am just proviso which says that the Central Government making the provision for 25 per cent direct may raise the percentage to thirty-three and one- recruitment, which may be raised to 33 1/3 per bring all the 100 per cent recruitment within the have some experience out of th» present purview of this Commission gradually as this Commission starts functioning. Now, why do you want to lay down a ceiling on your own power? If the Commission functions better, you can bring in more than thirty-three and one-third per cent. Why do you restrict that power? Then, you will have to come to the House to raise it. If the Government feels that they can bring 40 per cent of 50 per cent of even 100 per cent of the recruitment within the purview of this Commission, why should they restrict the power under the proviso to CI. 12?

SHRI PRANAB MUKHERJEE: Perhaps the hon. Member is mistaken, this is about the junior grade officers. This is not about clerks. The present arrangement is that each of the nationalised banks have entered into some sort of agreements with their unions. Even in regard to this 25 per cent there may be some frictions because there would be the question whether they will get the scope of promotion or not This 25 per cent will be the direct recruitment and this may be increased later to 33 1/3 per cent. If a provision is made for cent per cent direct recruitment, there will be some sort of distortions within the organisation itself.

SHRI D. D. PURI: Do not raise it but keep the power. I am not asking you to change the 33 per cent figure to a higher figure. But, keep the power and you can change it if the situation so demands.

SHRI PRANAB MUKHERJEE: Madam, I do not think there will be any difficulties because we can make a provision even in the rule-making procedures I am not a legal expert like my friend. But, if it is necessary, we can bring th« amerdinj; provisions also. That would not be much of a problem. But, it has to be kept in mind that we are deafine with a very The ultimate objective seems to be to cent. Let us make some experiment and let us formulation and if it becom* necessary at a subsequent stage to alter it, we can come forward and take the approval of the House for having the higher percentage of direct recruitment.

> Madam, another question has been raised about the training. When the banks were nationalised, the training facilities given to the officers of the banks were almost negligible. According to the figures which have been provided by the Department to me, annually 1,280 officers were trained in the period up to 1967. After the nationalisation it has been possible for us to establish 16 colleges arid 90 training centres for imparting training of various types to the officers at various levels. I can quote some figures which will give you some idea about the training facilities which we are providing to our banking people:

Officers Clerks Trained during 1973 8,875 14,988 Trained during 1974 16.879 24.814

Training planned for 1975

21,704 34,419

By officers. I mean all sorts of officers; sometimes reorientation training, sometimes other type of training and various types of training are being provided to them. "

[Shri Pranab Mukherjee]

95

One hon. Member has raised the question of creating some sort of rural biased-ness in the minds of officers. If certain changes in the curriculum, in the training programme or training curriculum are necessary, that matter can also be looked into.

Madam, I hope I have tried to cover almost mentioned.

examination training centres for Scheduled Lok Sabha, be taken into consi-Castes and Scheduled Tribes just like those of I.A.S. coaching centres for those who are not upto the mark?

SHRI **PRANAB** MUKHERJEE: I understand that there are certain training schools for Scheduled Castes and Scheduled; Tribes. I do not know whether they are limited only for those appearing in I.A.S. and I.P.S. examinations. We can extend their scope. That is a matter which can be looked into.

SHRI N. H. KUMBHARE: I want to know whether promotions to higher cadres will be done on the basis of seniority-cumsuitability or on the basis of a qualifying test?

SHRI PRANAB MUKHERJEE: These are details which have to be covered by the rules

MESSAGES FROM THE LOK SABHA

SHRI N. H. KUMBHARE: Will this Commission also conduct the qualifying tests

SHRI PRANAB MUKHERJEE: How can I tell, Madam? These are the rulemaking provisions. Let us see what type of rules they make. Let us examine them. Let us wait for

SHRI SANAT KUMAR RAHA: Regarding training, I want to know whether it is fact that 100 per cent staff recruited at the junior officers level are trained for reorientation programme? And. secondly, whether the clerical cadres have also to undergo training programmes.

SHRI PRANAB MUKHERJEE: Perhaps the hon. Member has missed the figures which I quoted. I quoted the figures both for officers and clerks.

SHRI SANAT KUMARi RAHA . Is it compulsory for all to undergo this training?

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY.) I think we have had sufficient discussion on this.

The question is:

"That the Bill to provide for the establishment all the points that the hon. Members have of a Commission for the selection of personnel for appointment to services and posts in certain banking institutions and for matters connected SHRI B. RACHAIAH: What about the pre-therewith or incidental thereto, as passed by the deration."

Tite /nation was adopted.

VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Now we shall take up clause-by-clause consideration of the Bill.

Clauses 2 to 33 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB MUKHERJEE: Madam, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

I. The Telegraph Wires (Unlawful Possession) Amendment Bill, 1975 II. The Agricultural Refinance Corporation (Amendment) Bill, 1975

III. The Provident Funds (Amendment) Bill, 1975

IV. The Employees' State Insurance' (Amendment) Bill. 1975

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

"I am directed to inform Rajya Sabha that the Telegraph Wires (Unlawful Possession) Amendment Bill, 1974, which was passed by Rajya Sabha at its sitting held on the 25th November, 1974. has been passed by Lok Sabha at its